

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 250/95.....  
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SECTION OFFICER (Judl.)

*Daksh*  
7.2.18

ORIGINAL APPLN.NO.	250	OF 1995
TRANSFER APPLN.NO.		OF 1995
CONT EMPT APPLN.NO.		OF 1995 (IN NO. )
REVIEW APPLN.NO.		OF 1995 (IN NO. )
MISC.PETITION NO.		OF 1995 (IN NO. )

.....V. P. Bhalerao..... APPLICANT(S)

-vs-

.....M. S. Indulkar RESPONDENT(S)

For the Applicant(s) ... Mr. In person

Mr.

Mr.

Mr.

Mr. S. Ali, in cas.

For the Respondent(s)

OFFICE NOTE

DATE

ORDER

This application is in  
form and within time.

C. F. of Rs. 50.

deposited vide

PROT ED NO. 344064

Dated 26.11.95.

17.11.95

Learned Sr. C.G.S.C., Mr S. Ali, is present for the respondents. Neither the applicant nor any authorised person is present for the applicant. List for consideration of admission on 1.12.95.

Office to inform the applicant immediately.

60  
Member

1.12.95  
nkm

Mr S. Ali, Sr.C.G.S.C is present for the respondents.

Neither the applicant nor any authorised person is present on his behalf. Application is dismissed for default.

Copy of the order may be furnished to the learned Sr.C.G.S.C Mr S. Ali as requested and also to the applicant and the respondents.

60  
Member

mg

pg

(contd. to Page No. 2)

OFFICE NOTE	DATE	ORDER

605 10 NOV 1995

Central Administrative Tribunal	केंद्रीय व्यापारिक न्यायालय
Gewekati	
दुर्वासा न्यायालय	

FORM - I  
( See Rule - 4 )

O.A. 250/95

Application under Section 19 of the Administrative  
Tribunal Act - 1985.

Title of the Case : Shri Vasant Bhalerao  
S/O Late Pitambar Bhalerao  
Working as Sr. Administrative  
Officer, Doordarshan Kendra,  
Dibrugarh.

V/S

Union of India and others.

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Received Cpt.  
Sali CSS  
16/11/95

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Signature of the Applicant  
6-11-95.

For use in Tribunal's Office

Date of filing .....  
.....

or

Date of Receipt by Post .....  
.....

Registration No. .....  
.....

Signature

1X

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH GUWAHATI

Shri Vasant Bhalerao son of Late Pitambar Bhalerao presently Resident of Quarter No. C-18 of the Doordarshan Staff Quarters, DIBRUGARH-786 003 (Assam), working as Sr. Administrative Officer in Doordarshan Kendra, Dibrugarh relieved to join the Doordarshan Kendra, Agartala on transfer in the same capacity. (Resident of PUNE (Maharashtra) i.e. Room No.2, Banakar Colony, near Patil Works, Shop, Hadapsar, PUNE-444028).

Present Postal Address :-

C/o Shri Deepak Kumar Das,  
Chowkidinthe, Udaipur,  
P.O. - C.R. Building,  
Dibrugarh - 786 003 (Assam) ..... APPLICANT.

VS.

1. The Secretary, Ministry of Information & Broadcasting,  
New Delhi - 110 001.
2. The Director General, Doordarshan,  
Doordarshan Directorate,  
Doordarshan Bhavan, Mandi House,  
New Delhi - 110 001.
3. Shri Makhan Chandra Rajkhowa,  
Director, Doordarshan Kendra,  
Dibrugarh - 786 003. ..... RESPONDENT

Contd. 2.



### DETAILS OF APPLICATION

#### I) PARTICULARS OF THE ORDERS AGAINST WHICH APPLICATION IS MADE :-

The Application is made against the following orders by Shri V.P.Bhalerao, Sr.A.O. of Doordarshan Office hereinafter called as the Applicant.

- a) Office order No.40/S-II/95 dt. 30.8.1995 from file No.8/2/95-S-II, by the Director General Doordarshan, New Delhi hereinafter called as the Respondent No. 2, which is enclosed as Annexure-A-01, transferring the Applicant from Doordarshan Kendra Dibrugarh to DDK, Agartala
- b) Order No.DIB/DDK/3/95-S/3451 dt. 29.9.1995 (i.e. Annexure-A-02) relieving the Applicant on 30.9.1995 a.n. by Shri M.C.Rajkhowa, Director Doordarshan Kendra,Dibrugarh hereinafter called as the Respondent No. 3.
- c) The Respondent No. 2 issued the O.M. No. 19/38/95-SII dt. 6.10.95, as at Annexure-A03, rejecting the request of the Applicant for cancelling and changing the transfer order dt. 30/8/95. The said OMM. dt.6.10.95 received by the Applicant on 28-10-95.

#### II) JURISDICTION OF THE TRIBUNAL :-

The Applicant declares that the subject matter of the orders against which he wants redressal is within the jurisdiction of the Tribunal.

#### III) LIMITATION :-

The Applicant further declares that the Application is within the limitation period prescribed in Section 21 of the Administrative Tribunal Act.,1985.

#### IV) FACTS OF THE CASE :-

Shri V.P.Bhalerao aged 48 years (Date of birth 14.6.1947) is the Applicant who is from Maharashtra,

whose Home Town is Bombay. His wife is staying in Pune with one son and one daughter who are educating in Marathi medium Colleges in Pune. The Applicant initially joined Government Service as Clerk Grade II in the Television Centre, Bombay-25, on 5th July, 1972. He qualified the Departmental Examination for promotion to the post of Clerk Grade I and later also passed the Departmental Examination for promotion to the posts of Head Clerk Accountant in the first attempt and was promoted accordingly. For further promotions no departmental examination is prescribed. The Applicant is a Scheduled Caste candidate. He rendered 23 years of service during which he was promoted as Clerk Gr. I, Head Clerk Accountant, Sr. Accountant, Administrative Officer and Sr. Administrative Office w.e.f. 24-8-77, 27-9-79, 30-1-86, 28-7-87, and 9-11-92 respectively. During the period of 23 years he was posted in Bombay thrice, in Aurangabad twice and once each at Varanasi(U.P.), Daltonganj(Bihar) and Dibrugarh(Assam). These details are shown in Annexure A-04, enclosed. The Applicant joined Doordarshan Kendra, Dibrugarh on transfer in the same capacity as Sr. Administrative Officer on 10-5-1993, on tenure of 2 years period, whose duty is concerned with Administration, Establishment and Accounts matters etc.

2. The Applicant had filed an Application before this Hon'ble Tribunal as O.A.No. 139 of 1995 which was disposed of at the hearing stage itself as per Annexure-A-11, enclosed. Though the nature of most of the grievances raised therein, are not in the ambit of this Hon'ble Tribunal, the Applicant submits few relevant documents, concerning to cause the impugned transfer order and the relieving order at Annexure A-01 and Annexure-A-02 respectively. Hence such relevant letters are enclosed at Annexure-A-05 to Annexure A-09, which are discussed briefly hereunder.

3. Shri P.C.Dutta, Unit Secretary of the (Recognised) Association of Radio and Television Engineering Employees



at Doordarshan Kendra, Dibrugarh Unit, hereinafter called as ARTEE, issued circular dt. 30-5-95(i.e. Annexure-A-05) amongst <sup>the</sup> other Associations inter alia requesting them to form common platform to fight with authority by raising theirs own demands stating that the authority was <sup>un-</sup>concerned with the Staff Welfare, citing examples of pending demands of providing 'Towels & Soaps' and he stated that it was time for all to raise hands in protest.

4. That an I.C.M. (Internal Circular Memorandum) No. MISC/DIB/95-S/1160 dt. 5-6-1995 was circulated by the Office of Doordarshan Kendra Dibrugarh, that states : All the Staff members including leaders of Associations should contact only Director for their grievances avoiding contacting subordinate officers like Sr. AO/AO to ensure harmonious and healthy atmosphere. The said I.C.M. is enclosed as Annexure A-06.

5. That at the instance of the said Shri P.C.Dutta the Unit Secretary of ARTEE and his co-worker Shri A.K. Pathak's attempt to contact Sr. A.O. on 12.6.95, despite the instructions in the I.C.M. dt. 5.6.95, as discussed in the foregoing paragraph; the Applicant issued a note dt. 13.6.95 bearing No. DDK/DIB/MISC/95-S/1244-1248, stating the facts therein and requesting to follow the instructions in the said I.C.M. dt. 5.6.95. The said note is at Annexure-A-07, which is self-explanatory.

6. That the said Shri P.C. Dutta, Unit Secretary ARTEE addressed a letter No. DDK/DIB/ARTEE/95-21 dt. 15.6.95(i.e. at Annexure-A-08) to the Director, Doordarshan Kendra, Dibrugarh citing subject as - "Protest against defamatory Note (i.e. Applicant's Note dt. 13.6.95) by Sr. A.O. (the Applicant) and inter alia made false statements that

a) Mr. P.C. Dutta & A.K. Pathak visited Sr. A.O.. (the applicant) through the direction of Shri M.C. Rajkhowa, Director was a white lie & baseless.' (The fact was that they told Sr.AO the Applicant that the Director asked them to contact Sr.A.O. hence they entered Room of Sr. A.O.)

b) "He (i.e. the Applicant) <sup>made</sup> venomous and provocative comments against the Director (i.e. Respondent No. 3) the Head Clerk and other

R.B.S  
R.B.S

clerks. His (Applicant's) motivation was to defame the Engineering Staff. He (Applicant) mentioned the Director (Respondent No.3) as inefficient and threatened the Head Clerk Mr. Chetia of transfer ..... " The Applicant states that all these are lies and fabricated efforts aimed at the Applicant. Hence the said Shri P.C.Dutta demanded reprimanding to the Applicant and punishment through degradation and withdrawal of the said Note dt. 13.6.1995 (i.e. at Annexure A-07) and the said P.C.Dutta, Unit Secretary, threatened that they shall adopt agitational path from 19.6.1995 the Monday. The said letter of the ARTEE dt. 15.6.95 is at Annexure-A-08, which is endorsed to the Secretary I & B, New Delhi, the D.G.Doordarshan i.e. the Respondent No.1 and 2 respectively the Deputy Director Administration (of course in Directorate, Doordarshan) New Delhi, the various officers in N.E. Region and the ARTEE Units at New Delhi, Calcutta and other Associations in Doordarshan, Dibrugarh; defaming the Applicant for his no fault. It will be observed therefrom that while doing so, Shri P.C.Dutta did not enclose the Applicant's Note dt.13-6-95 (Annexure-A-06) with ARTEES letter dt. 15.6.95 (Annexure-A-08).

7. In this connection, Applicant has already submitted the facts in the O.A.No.139/95 at page 4 thereof, filed in this Hon'ble Tribunal, in which the Applicant has mentioned that he requested the Director (Respondent No.3) and submitted <sup>an application</sup> dt.17.6.95 (at Annexure-A-09), followed by discussion with the Respondent No.3 that the said notice of agitation by Shri P.C.Dutta, Unit Secretary is of lawlessness, prejudicial to public order, of wrongful restraint and of incitement amounting to subversive of discipline and harmful to the public interest as an act of unbecoming of a Government servant of which as a preventive measure, written report should be made to the officer-in-charge of the Police Station having jurisdiction, requesting to register the offence; and endorsing copies thereof to the Police Commissioner, the Superintendent of Police and the Home Secretary to the State Government as required under



Rule 7(3)(iii) of CCS ~~XXX~~ conduct Rules, 1964 (Smamy's Compilation - 1990 Edition). When the Respondent No. 3 was reluctant to take appropriate action, as above etc. the Applicant had no other way except to knock the door of justice forum i.e. this Hon'ble Tribunal; for which the Applicant proceeded on leave to Guwahati from 17.6.95 to 7.8.95 as per leave Memo No. DIB/DDK/7(1)95-S/3425 dt. 26.9.95 as at Annexure A-10, causing financing for the case including expenditure on journey and stay at Guwahati, filing of O.A. No. 139/95 and its hearing and obtaining certified copies of the disposal order of the Hon'ble Tribunal; though no sufficient leave credit was available to Applicant, he had to request for Earned Leave for 20 days from 17.6.95 to 6.7.95, Half pay leave for 10 days from 7.7.95 to 16.7.95 and Extra Ordinary leave for 22 days from 17.7.95 to 7.8.895 vide leave sanctioning order No. DIB/DDK/7(1)/95-S/3425 dt. 26.9.95, as at Annexure - A-10.

8. As it will be seen from the said transfer order dt. 30.8.95, at Annexure-A-10, copy of which is endorsed at Sr. No. 4 to the (Respondent No. 3) Doordarshan Kendra Dibrugarh with reference to letter No. DDK/DIB/97(1) 93-P dt. 23.6.95 and 21.7.95, addressed to the Respondent No. 2 by the Respondent No. 3. Those letters were sent to the Doordarshan Directorate during the leave period of the Applicant i.e. from 17.6.95 to 7.8.95, as stated above in the foregoing paragraph. The Applicant requested the Respondent No. 3 to give copies of these letters to the Applicant vide his letter dt. 16.9.95 (i.e. Annexure ~~XXX~~ A-14) addressed to the Respondent No. 3 who received it on 23.9.95, as he was on tour. The Respondent while receiving the said letter dt. 16.9.95 told the Applicant that he would not relieve the Applicant till revised transfer order is received as per his application dt. 8.8.95 requesting for transfer to choice places. The said Application dt. 16.9.95 is at Annexure-A-14 and the said representation dt. 8.8.95 for transfer to choice place is at Annexure -A -12 (ii) forwarded to the Respondent No. 2 vide letter No. DDK/DIB-7(1)/93-S/2439 dt. 9.8.95 as at Annexure-A-12. The Applicant has requested at para 4 of his letter dt. 16.9.95 (i.e. Annexure-A-14),

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to give him the copies of the letters dt. 23.6.95 and 21.7.95 due to which the Respondent No. 2 has issued the transfer order at Annexure-A-01. The Respondent did not give these copies as yet and suddenly relieved the Applicant on 30.9.95 a.n. without giving the Applicant an opportunity to explain any points. Thus the principles of natural justice ~~are~~ violated and the Applicant is victimised.

9. The said transfer order is an outcome of the aforesaid letters dt. 23.6.95 and 21-7-95 with the collective efforts of the said ARTEE'S letters/circulars dt. 30.5.95 i.e. Annexure-A-05, and dt. 15.6.95 i.e. Annexure A-08 etc. and the fact that the Applicant approached the Hon'ble Tribunal filing the Application dt. 20.7.1995 against the Respondent No. 3 and others, disclosing the corruption cases and mal-practices etc. committed by them. The O.A. <sup>No.</sup> 139/95 was heard on 28.7.95 in this Hon'ble Tribunal and the disposal order was issued vide Memo No. 3692 dt. 17.8.95 as at Annexure A-11 which might have reached simultaneously to the Respondent No. 2 the Director General, Doordarshan, New Delhi before 30.8.95 and the impugned order of transfer is dt. 30.8.95. As the Applicant submitted Representation dt. 8.8.95 forwarded on 9.8.95, (Annexure A-12(ii) and A-12 respectively), the respondent No. 3 could have awaited the decision of the Respondent No. 2 on the said representation dt. 8.8.95 regarding posting of Applicant to any one of his choice places i.e. Panaji, Pune, Bombay and Gulbarga, instead of relieving the Applicant on 30.9.95 a.n., arbitrarily.

10. The transfer order dt. 30.8.95 was received on 15.9.95, (Annexure-A-01) by the Applicant, who sent telegram and speed post copy dt. 16.9.95 to the Respondent No. 2, as at Annexure-A-13 and A13(ii) requesting kindly to maintain status quo avoiding implementation of the said transfer order dt. 30.8.95 according to which there was a clear vacancy of Sr. A.O. in Doordarshan Kendra, Gulbarga, Head Quarter of which is shifted to Doordarshan Kendra, Lucknow and the H.Q. of the post of Sr. A.O. which was earlier shifted to Lucknow is restored



back to Doordarshan Kendra, Agartala. The Applicant has requested for his transfer to Gulbarga by maintaining status quo. Copy of the said telegram and speed post copy dt. 16.9.95 was handed over to the Respondent No. 3 bringing to his notice the said facts. It was also brought to his notice that the Applicant is 48 (Date of Birth 14.6.47) and in accordance with the OMM. No. 2/ Est(c) 79(1) dt. 22.6.79 officers of <sup>the</sup> general cadre, who are above 45 years of age will stand exempted from border posting, which is at Annexure-A-15(iii). It was also brought to his notice that the Applicant is chronic patient of hypertension and the Respondent No. 3 was requested kindly not to relieve the Applicant till the finalisation of the C.A.T. Case being filed, or till the receipt of the revised transfer order, transferring the Applicant to Doordarshan Kendra, Gulbarga or ~~any~~ of ~~his~~ choice places or till the receipt of the promotion order, whichever is earlier.

11. The Respondent No. 2 i.e. the D.G. Doordarshan New Delhi was also subsequently addressed the representation dt. 29-30/9/95, through proper channel, with advance copy by speed post which is at Annexure A-15, requesting for applicant's transfer to any of choice places instead of Agartala stating the grounds justifying such transfer on the basis of the following grounds :

a) Medical Ground : The Applicant is suffering from Hypertension with kidney stone since last one year and presently undergoing the medical treatment of Dr. B.C. Medhi, Associate Professor of Assam Medical College & Hospital, Dibrugarh, who has advised to continue his treatment for further period of three months vide his certificate dt. 29.9.95, as at Annexure-A-15(ii). Last year Dr. B.C. Baruah Sub-Divisional Medical & Health Officer gave medical treatment for Hypertension with Emphysema whose treatment was also continued for a long time whose Medical Certificate is enclosed at Annexure-A-15(i).

b) Places of Choice : It will be convenient for the Applicant to get proper treatment with the help and care of his family members, if he is transferred to his place or near places of his choice, which he has declared as Pune, Bombay, Panaji and Gulbarga. At Agartala there is no one to look after the Applicant being very new place for the Applicant without any friends etc.

c) Alternative measures : The Applicant may be exempted from posting at Agartala as there are alternative measures to transfer some one else. It appears that the Respondent No. 2 has not maintained any roster for posting Sr. Administrative Officers & Administrative Officers in the difficult places resulting favoritism to juniors and punishment to seniors violating principles of equal justice; and punishment to old aged officers who face problems of health due to old age and also the disturbances in ~~of~~ shouldering the responsibility of marriagible young daughter etc. residing at far away places due to posting of ~~XXX~~ such old aged officers ~~in~~ in the difficult remote places.

d) Nature of transfer (as punishment) : As it has been evident that the Applicant's transfer is not a general transfer the Applicant strongly presumes his transfer to Agartala is due to some allegations against him and if it is so, he may be given reasonable opportunity to explain his points, other wise it will be a transfer as the basis of punishment without any fault on his part and it will violate the natural justice, in his case the transfer order is made vindictively as he has agitated some of his grievances against the



Respondent No. 3 and others in this Hon'ble Central Administrative Tribunal. Despite the request of the Applicant (Annexure A-14) the Respondent No. 3 has not given the letter dt. 23.6.95 and 21.7.95, which has resulted in the transfer of the Applicant. Non-supply of these documents is violation of ~~XXX~~ principles of natural justice by the Respondent No. 3.

e) In support of Govt. Circular exempting border posting of officers : The Applicant is almost 48 years of age with ill health. He has been under medical treatment. Reference is invited to the Govt. Circular No. 2/Est(c)/79(1)- Intelligence Bureau, (M.H.A.) Govt. of India, dt. 22-6-1979, as at Annexure A-15<sup>(m)</sup> in para III thereof it has been clearly mentioned that officers of General Cadre who are above 45 years of age will stand exempted from border posting.

f) On the basis of Govt. Guideline : In terms of the O.M. No. 20014/3/83-E-IV dt. 14.12.83 the Applicant may be transferred to his one of the choice places at Pune, Bombay, Panaji, and Gulbarga as he has completed 2 years of his service at Dibrugarh Doordarshan Kendra on 10-5-1995.

g) Hence the Director General, Doordarshan i.e. Respondent No. 2 was requested to stay the transfer order dt. 30-8-95 and altercate the said transfer order to one of the places of choice of the Applicant i.e. the Gulbarga, Panaji, Bombay, and Pune.

h) Apart from the above it is now stated that the Applicant relies up on the fact that there are some circulars on 'TRANSFER POLICY' for the places where offices/Stations/Centres of Akashvani and Doordarshan are located, according to which all places are calssified in the A,B,C Categories where an employee is required to function for a stipulated



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minimum period of service. The Applicant believes that he has to complete TWO years of service in Dibrugarh excluding his leave period of about 13 months. Accordingly though the Applicant joined Door-darshan Kendra, Dibrugarh on 10.5.1993, the Applicant had to proceed on a long term leave with a fear from the employees who threatened him and also more importantly due to the fear of the financial irregularities and corruption attitudes of the Respondent No. 3 and others. But now the Applicant has lodged the complaints with police and the vigilance section of the Respondent No. 2 with further proposal and action to approach the C.B.I, and the appropriate forum of the Hon'ble courts who are having jurisdiction in Guwahati and Dibrugarh, for which presence of the Applicant in Dibrugarh is of utmost necessity. The said circulars of 'Transfer Policy' is not available with the Applicant which will be produced if the authority concerned gives copies thereof to the Applicant or Respondents produce themselves in the Hon'ble C.A.T.

12. The Applicant has lodged complaints with the Dibrugarh Police Authority for seeking Police Protection etc. vide his applications i.e. the first one dt. 6.10.95 at Annexure A-17, the second dt. 17.10.95 at A-23, the third dt. 21.10.95 at Annexure A-25 and the forth dt. 24-10-95 <sup>at Annexure A-26</sup> <sub>inter alia</sub> complaining :—

- a) Indulgence of neighbour employees in the act of food-poisoning to the Applicant, the medical certificate from Assam Medical College Hospital, Dibrugarh is at Annexure A-16.
- b) Suddenly changing look of Applicants' office - Room by the Respondent No. 3 creating problems in handing over the items in that



room.

c) Hammer Stroke on the lock of the Applicants door of Qtr. No. C-18 in Doordarshan Staff Quarter, Dibrugarh.

d) These facts are only briefed & avoiding narrations as these are not within the purview of this Hon'ble Tribunal for which Dibrugarh Police Authority ~~is~~ is taking action, leading to the judicial authority at Dibrugarh, ~~including~~ Telephonic threatening by the accused neighbour employee in Staff Quarter to the son of the Applicant in Pune.

13. The circumstances as above, forced the Applicant to apply for Transfer Travelling Allowance Advance for Rs. 10,000/- considering the expenditure in respect of his family members who were to arrive in Dibrugarh in the recent Diwali Vacation in his childres's colleges ~~if~~ in Pune. The said application dt. 6.10.95 is at Annexure A-18 submitted to the ~~Administrative~~ officer of Doordarshan Kendra, Dibrugarh on 6.10.95, the very day of food poisoning attempt the Applicant, with a view to go away from such criminal employees. The Respondent No. 3 sanctioned T.A. Advance of Transfer for Rs. 3300/- only without asking ~~any~~ reasons for applying for the sum of Rs. 10,000. The said sanction order dt. 7.10.95 is at Annexure-A-19. The Respondent No. 3 arranged payment of Rs. 3300/- through the ~~Administrative~~ officer on 28.10.95 and recovered Rs. 1000/- (Rupees one thousand) only from the Applicant through the temporary cashier Shri S. Paul the said sum of Rs. 1000/- was given to the Applicant on loan in the month of February, 1995 by the Respondent No. 3. For the said T.A. Advance the Applicant had to wait from 30.9.95 a.m. the date of relieving of Applicant by the Respondent No. 3. Though the Applicant was undergoing the medical treatment for food poisoning from 6.10.95 to 20.10.95, he sincerely tried to hand over Hindi Books on 10.10.95 vide Annexure A-20 and when the Applicant went to office on 11.10.95, it was found that the Respondent No. 3 changed the door lock of the Office Room of the Applicant creating hurdles in handing over the rest



of the articles in the said room. The Applicant has handed over the Identity Card to the concerned clerk on 18.10.95 vide Annexure A-24.

14. The employees in D.D.K., Dibrugarh have adopted tendency to deceive the Applicant one case has been pointed out about the preparation of false T.A.Bill for Applicant claiming first class fare, though, to and fro journey was undertaken by bus between Dibrugarh and Guwahati. The said cancelled T.A.Bill is enclosed to Annexure-A-23. Similarly cashier also tried to obtain signature of the Applicant on Revenue Stamp for encashment of the Demand Drafts, as pointed out vide Annexure- A-23(iii). The T.A.Bill Clerk and the Administrative Officer have obtained signatures on the incomplete T.A.Bill and forcing him to make it pre-receipted for adjustment of imprest cash T.A.Advance subject to verification on return of cashier from his leave else Rs.500/- was to be deducted from the T.A.Advance paid on 28.10.95 to the Applicant.

15. Ultimately the Applicant decided to take action for redressal of his grievances in the appropriate forums of the courts against the corruption cases etc. with intimation to the vigilance section of the Respondent No.2 vide Annexure A-21.

**V. GROUND FOR RELIEF WITH LEGAL PROVISIONS :-**

1) The said transfer of the Applicant from D.D.K. Dibrugarh to D.D.K., Agartala is motivated by the fact that the Applicant had taken course of action to approach the Hon'ble C.A.T. for redressal of his several grievances and proposals of disciplinary actions etc. and enquiry by the C.B.I. against Respondent No.3 etc. depriving the Applicant to perform his duty to safeguard public property as enunciated in the Constitution of India at Article 51-A (i) as the Applicant tried to prevent public money from corrupted ones including the Respondent No.3.

2) The said transfer order is based on the

Contd. 14.



fabricated false complaints by the defaulters involved in corruption etc. provoked by the Respondent No. 3 and misguiding the Respondent No. 2, none of them took ~~XXXXXX~~ legitimate steps to give the Applicant the reasonable opportunity to explain and hear the allegations against him, in violation of the CCS CCA Rules and principles of natural justice. Both the Respondents have not supplied the Applicant copies of communications etc. resulting in the said transfer.

3) Date to the said transfer order the Applicant is deprived of his right to seek redressal in the judicial court at Dibrugarh, High Court at Guwahati and the CAT in Guwahati, who are having the jurisdiction of the cases the Applicant wants to file against the authority and other defaulters in DDK, Dibrugarh. Thus the issue of the said transfer order is violative of the principles laid down in Article 39-A of the Constitution of India that to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities. The transfer of the Applicant ~~of~~ to Agartala will obviously make the applicant economically more sufferer to such extent that he would leave a hope to ~~sec~~ure justice.

4) The instructions in the O.M. No. 2/EST(c)/79(1) Intelligence Bureau dt. 22-6-77 (at Annexure 15(iii) Inter-alia stating that officers of general cadre who are above 45 years of age will stand exempted for border posting . . . . are ~~not~~ considered by the Respondent No. 2 ~~of~~ at the instance of the request of the Applicant vide his representation dt. 29-30/9/95, <sup>at Annexure A-1</sup> The rationale behind the said instructions obviously are based on the humanitarian ground that the persons above the age of 45 are physically not capable to face the situations in the border area. The applicant is of 48 years of age; with ailment of ~~hi~~pertension. The instructions can very well be made applicable to Doordarshan Employees also as there are instances of killings and kidnappings of DD/AIR Officers in ~~XXXXX~~ the border areas etc. Thus the case of the applicant is not treated

as equal to the officers of General Cadre in the Intelligence Bureau which is an act of Respondent No. 2 construed as illogical, unfair, unjust, arbitrary and unreasonable violative of principles laid down in the Article 14 of the Constitution of India.

5) In accordance with the transfer policy for the All India Radio and Doordarshan employees, the tenure posting period at Dibrugarh is prescribed as 2 years classifying as 'C' category place. The Applicant joined D.D.K. Dibrugarh on 10.5.1993 and the tenure is deemed to be extended for the period of leave availed by the Applicant. Obviously such policies are of the nature of self imposed restrictions to ~~XXXXXX~~ ensure as much uniformity in the matter of transfer with due consideration to the convenience of the officers as is possible. There are many many junior and senior officers to the Applicant that they have never worked in the difficult places ~~XXXXXX~~ which is also an act of non-observance of equal justice and violation of Article - 14 of the Constitution of India. Thus the Respondent No. 2 is having wide scope of alternative posting in Agartala avoiding victimisation of the Applicant. Such arbitrary transfers for the welfare of the culprits and <sup>to</sup> victimise the sinless persons like one the Applicant, at the cost of the public expenditure amounts to violation <sup>by</sup> the Respondent No. 2 for not observing the principle duties to protect Government property i.e. money as laid down in Article 51(i) of the Constitution of India. The Respondent No. 2 has not taken action <sup>the</sup> ~~on~~ <sup>the</sup> prayer for C.B.I. enquiry into the corruption charges in D.D.K. Dibrugarh as yet which is also the similar violative act on the part of Respondent No. 2.

6) The Respondent No. 3 released the Applicant suddenly on 30.9.95 and arranged payment of Transfer T.A. Advance on 28.10.95 is obviously against the principles of natural justice and an act of discrimination to Applicant by the Respondent No.3 on the ground of Applicants caste as 'Scheduled Caste' and Applicants ~~XXXX~~ region as 'Maharashtra' which is violative of the principle



laid down in the Article 14, 16, 17 and 46. The Applicant has already pointed out in the O.A.No. 139/95 that the Respondent No. 3 has recruited general candidates against the posts reserved for Scheduled Caste and Scheduled Tribes.

VI) DETAILS OF THE REMEDIES EXHAUSTED :

The Applicant declares that he has availed of remedies available to him under the relevant service rules, etc. details of which are given below chronologically.

- a) After receipt of the Transfer order at Annexure A-01, on 15.9.95, next day the Applicant sent a telegram dt. 16.9.95 (costing Rs. 70/-) as at Annexure-A-13, inter alia requesting the Respondent No. 2 to maintain status quo avoiding transfer from Dibrugarh to Agartala changing it to Gulbarga, where vacancy exists, in view of his representation dt. 8.8.95 declaring the transfer choice places as, Pune, Bombay Panaji and Gulbarga, as at Annexure-A-12
- b) Copy of the aforesaid telegram with few more details was sent on 16.9.95 itself (costing Rs. 30/-) as at Annexure-A-12(ii)
- c) An application dt. 16.9.95 at Annexure A-14 was addressed to the Respondent No. 3 inter-alia requesting him not to relieve the Applicant in view of his representations as above, till the finalisation of the C.A.T. Case being filed, or till the receipt of the revised transfer order to Gulbarga or any choice place or till the receipt of promotion order (presumed to be due) whichever is earlier bringing to the notice of Respondent No. 3, the Government instructions in the Memo dt. 22.6.1979 as at Annexure-A-15(iii) laying down mandatory instructions that officers

of General Category above the age of 45 years exempted from Border posting, ~~and~~ the Applicant is 48 and a patient of hypertension etc.

d) The Applicant sent representation dt. 29.9.95 to Respondent No. 2 with an advance copy by speed post and copy through proper channel i.e. through the Respondent No. 3, which is at Annexure-A-15 alongwith enclosures thereto. enclosing therewith copies of Govt. instructions dt. 22.6.1979 regarding exemption of posting at border places of officers of General cadre above 45 years of age and also enclosing the medical certificates from both the Govt. Doctors from whom the Applicant availed medical treatment for hypertension etc.

e) Despite the various communications as above the Respondent No. 3 forcibly relieved the Applicant vide order dt. 29.9.95 as at Annexure-A-02 without arranging payment of Transfer Travelling Advance and the Applicant helplessly but hopefully awaited revised transfer order from Respondent No. 2 who ~~rejects~~ rejected the request of the Applicant for cancelling and changing the transfer order as per Respondent No. 2 dt. 6.10.95 as at Annexure-A-03 which is received by the Applicant on 28.10.95.

**VII. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT :-**

The Applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this Application is made, before any

Contd.18.

*Attchd. 18*

court or any other authority or any other Bench of the Tribunal or any such application, writ petition or suit is pending before any of them.

VIII. RELIEFS SOUGHT :-

In view of the facts mentioned in para 6 above the Applicant prays for the following reliefs.

1) Setting aside, quashing and staying the transfer order No.40/S.II/95 dt.30.8.95 as at Annexure A-01, the release order No.DIB/DDK/3451 dt.29.9.95, as at Annexure A-02, and the O.M.No.-19/38/95-S.II dt.6.10.95.

2) Maintaining status-quo as it was prior to 30-9-95 i.e. the issue of the release order until completion of tenure by the Applicant in Dibrugarh Doordarshan Kendra, or finalisation of all the court cases filed and being filed by the Applicant and C.B.I. enquiry or the request transfer application of the applicant if represented, ~~which~~ <sup>which</sup> ~~as earlier~~

3) To treat the period of the Applicant as on duty from the issue of the said illegal release order effective from 30.9.95 <sup>a.n.</sup> till the stay order is justified by the Hon'ble C.A.T.

4) For issue of directions to the Respondent No.1 and 2 not to abolish or transfer the post of Sr. Administrative Officer in Doordarshan Kendra, Dibrugarh or to make any appointment against the said post; and if it is done so, issue of directions to amend such orders maintaining status-quo to avoid injustice to the Applicant.

5) Cost of the Application.

6) Any other relief to which the Applicant is entitled to in law and equity in the opinion of the Hon'ble C.A.T.

7) Direction to Respondent No.2 to maintain suitable roster for posting of Administrative Officers and Sr. Administrative Officers in the difficult areas strictly in order of juniority in such a way that everyone of them is posted in difficult area avoiding such transfers in the cases of old aged persons for whom it may be left as optional matter so as to ensure equality and justice.

8) Directions to Respondent No.2 to adopt the justifiable policy to transfer the substitute officer in place of officer who has rendered service in difficult area, if the substitute officer is at the choice place of the said officer and that officer has not earlier rendered service in difficult areas.

9) Direction to Respondent No.3 to remove the new lock placed by him on the door of the office room of the Applicant and to retain the old lock of which one key is with the Applicant and another duplicate one is with the office.

10) To direct the Respondent No.3 to recover the T.A. Advance of Rs.3300/- paid to the Applicant in suitable instalments @Rs.500/- per month if he gets full monthly salary.

11) To direct the Respondent No.3 to give the copies of the relevant letters alongwith enclosures thereto, which has caused the issue of the transfer order and release order of the Applicant.

**IX. INTERIM ORDER, IF ANY PRAYED FOR :-**

Pending final decision on the Application, the Applicant seeks the following interim relief :-

- a) Operation of the said transfer order as at Annexure A-01 be stayed.
- b) The said relieving order as at Annexure-A-02 be quashed and set aside.

c) The intervening period from the date of relieving on 30.9.95 a.n. till the date of return to Dibrugarh after getting the stay order from the Hon'ble Tribunals Office be treated as ~~on~~ duty.

d) Any other relief as the Hon'ble Tribunal justifies as fit.

X) IN THE EVENT OF APPLICATION BEING SENT BY REGISTERED POST :-

The Applicant is filing this Application in person and praying for hearing on it in person.

XI) PARTICULARS OF BANK DRAFT/POSTAL ORDER FILED IN RESPECT OF THE APPLICATION FEE :-

I.P.O. No. 8 of 344069 dt. 6-11-95 for Rs. 50/-  
(Rupees fifty/-).

XII ) LIST OF ENCLOSURERS :-

As per the details in the 'Appendix-A' i.e. the list of the enclosures.

VERIFICATION

I Shri Vasant Bhalerao, S/O Late Pitambar Bhalerao aged 48 years working as Senior Administrative Officer in the Office of the Director Doordarshan Kendra, Dibrugarh (and under impugned orders of transfer to Doordarshan Kendra, Agartala) presently resident of Quarter No.C-18, Doordarshan Staff Quarters, Dibrugarh- 786 003; do hereby verify that the contents of paras I to III are believed to be true on legal advice and contents of paras IV to XII are true to my personal knowledge and that I have not suppressed any material facts.

Dated :- 6-11-95

Place :- Guwahati.

To  
The Registrar,  
Central Administrative Tribunal,  
Guwahati Bench, Guwahati - 3.

 6-11-95  
SIGNATURE OF THE APPLICANT

No. 8/2/95-S.II  
Government of India  
Directorate General : Doordarshan  
Mandi House, Copernicus Marg

New Delhi the 30th Aug, '95

OFFICE ORDER No. 40/S.11/95

The Headquarters of the post of Senior A.O., DDK, Gulbarga is shifted to DDK, Lucknow. Shri I.P. Roy, Senior A.O. will continue to work in DDK, Lucknow against this post.

2. The post of Senior A.O., DDK, Agartala which was shifted to DDK, Lucknow vide this Directorate's order No. 57/94-S.II dated 24.5.94 (File No. 8/2/94-S.II) is hereby restored to DDK, Agartala.

3. Shri V.P. Bhalerao, Senior A.O., DDK, Dibrugarh is hereby transferred to DDK, Agartala in the same capacity.

S.1/  
(A.N. SHARMA)  
DY. DIRECTOR (ADMN.)

Copy to:

1. Doordarshan Kendra, Gulbarga.
2. Doordarshan Kendra, Lucknow.
3. Doordarshan Kendra, Agartala with reference to letter No. DDK/AGT/1(2)/95-S dated 28.7.95.
4. Doordarshan Kendra, Dibrugarh with reference to letter Nos. DDK/DIB/97(1)/93-P dated 23.6.95 and 21.7.95.
5. Shri V.P. Bhalerao, Senior A.O. (Through DDK, Dibrugarh)
6. DG: AIR (S.II Section) New Delhi.
7. DDA (Vigilance), DG: Doordarshan w.r.t. Note No. 802/95-Vig dated 4.8.95.
8. General Secretary, AIR and Doordarshan Employees Association, 670, Lakshmi Bai Nagar, New Delhi.
9. Reference folder.

FOR DIRECTOR GENERAL

Received on 15/9/95  
Bhalerao  
6/11/95

attested

03/98  
Signature  
Doordarshan Maintenance Centre  
GUWAHATI  
9/11/95

GOVERNMENT OF INDIA  
DOORDARSHAN KENDRA :: DIBRUGARH

NO. DIB/DDK/3/95-S/3451

Dated Dibrugarh, the  
29th September, 1995

28  
23

O R D E R

Consequent on his transfer in the same capacity to DDK, Agartala vide DG, Doordarshan order No. 40/S-II/95 file No.8/2/95-SII dated 30-8-95 Shri V.P. Bhalerao, Sr. Administrative Officer, Doordarshan Kendra, Dibrugarh stand removed from his duties on the afternoon of 30-09-95 with the instruction to report for duty to Director, DDK, Agartala after availing usual joining time as admissible as per rule.

He should return all articles such as Identity card, dues, books etc. outstanding against him.

( M.C. RAJAKHWA )  
DIRECTOR

To  
Shri V.P. Bhalerao, Sr.A.O.  
Doordarshan Kendra, Dibrugarh,  
IRLA No. 12

Bhalerao  
6-11-95

attested

B.M.G.  
Doordarshan Mathematics Centre  
Cuttack 753005  
6-11-95

No. 19/38/95-S.II  
Government of India  
Directorate General of Doordarshan  
Mandi House, Copernicus Marg

New Delhi the 6th Oct., '95

OFFICE MEMORANDUM

Subject : Transfer of Shri V.P. Bhalerao, Senior A.O.

\*\*\*\*\*

Reference DDK, Dibrugarh's FAX No. DDK/DIB/3(1/A)/95-  
P/60 dated 25.9.95 on the subject cited above.

2. The request of Shri V.P. Bhalerao, Senior A.O. for cancellation of his transfer orders to DDK, Agartala and posting to DDK, Gulbarga has been considered, but it has not been found possible to accede to the same at this stage. He may be informed accordingly.

3. Shri Bhalerao may also be relieved and advised to join DDK, Agartala immediately.

  
(A.W. SHARMA)

DY. DIRECTOR (ADMN.)

Director  
(Shri M.C. Rajkhowa)  
Doordarshan Kendra  
Dibrugarh

GOVERNMENT OF INDIA  
DOORDARSHAN KENDRA :: DIBRUGARH

No. DIB/DDK/142/3/95-S/3716.

Dated Dibrugarh, the  
19th October, 1995.

Copy forwarded to Shri V.P. Bhalerao, Sr. Administrative Officer. Camp- DDK, Campus, Dibrugarh, Qr.No.- 18.

*Recd on 9/10/95  
28/10/95 at 10.30 A.M.  
R.C. DAS  
28/10/95*  
( R.C. DAS )  
ASSISTANT STATION ENGINEER  
FOR DIRECTOR

*Bhalerao  
6/11/95*

*attested*

*B. S. B.  
Station Engineer  
Doordarshan Maintenance Centre*

STATEMENT SHOWING V.P. BHALERAO'S  
DETAILS OF EMPLOYMENT IN CHRONOLOGICAL ORDER

Office/Instt./ Orgn.	Post held	From	To	Scale of Pay	REMARKS
1) Television Centre, Bombay-25.	Clerk Grade II	5/7/72	23/8/77	Rs.110-180	
2) All India Radio, Aurangabad	Clerk Grade I	24/8/77	26/9/79	Rs.330-560	Promotion on passing Departmental examination.
3) Central Sales Unit, All India Radio, Bombay-20.	Accountant.	27/9/79	1/11/81	Rs.425-700	Promotion on passing Departmental examination
4) All India Radio, Head Clerk Aurangabad.	Head Clerk -cum- Accountant.	2/11/81	29/1/86	Rs.425-700	
5) Central Sales Unit, All India Radio, Bombay-20.	Sr.Accountant	30/1/86	29/7/87	Rs.1640- 2900	Promotion
6) All India Radio, Adminis- Varanasi(U.P.)	Administrative Officer.	28/7/87	12/6/88	Rs.2000- 3200	Promotion
7) All India Radio, Adminis- Punjab	Administrative Officer.	13/6/88	8/11/92	Rs.2000- 3200	
8) Doordarshan Kendra, Daltanganj. (Bihar)	Sr.Adminis- trative Officer	6/11/92	9/5/93	Rs.2000- 3500	Promotion
9) Doordarshan Kendra, Dibrugarh. (Assam)	Sr.Adminis- trative Officer	10/5/93	till conting but relieved on 30/9/95	Rs.2000- 3500	

( V.P. BHALERAO )  
 SR. ADMINISTRATIVE OFFICER

*Bhalerao*  
6/11/95

*attested*

*B. B.*  
 Doordarshan Maintenance Centre  
 GUWAHATI  
 30/11/95

ASSOCIATION OF RADIO & TELEVISION ENGINEERING  
EMPLOYEES  
DDK, DIBRUGARH

31 (25)

C I R C U L A R.

Dated, Dibrugarh,  
the 30th May '95.

It has been observed that the authority is quite unconcerned about staff welfare, as for example our long pending demand of providing essential commodities viz. towels, soaps is unattended. We are being deceived on different pretexts as unavailability, delayance in transport etc. We are worried about all these Rog topium. We anticipate all other sections are also suffering from the same negligent attitude. Our demand provides welfare not only for Engineering crew rather than other sections also. Hence, it is time for all to raise hands in protest.

All the concerned associations are requested to raise their own demand and to fight with authority through a common platform.

Long live Employee Unity.

Yours faithfully,

( P.C. DUTTA )

Unit Secretary,

ASSOCIATION OF RADIO & TELEVISION

Engineering Employees

Copu to:-

- 1) Unit Secretary, PSA  
DDK, Dibrugarh for information and necessary action.
- 2) Unit Secretary, ADASA, DDK, Dibrugarh for information and necessary action.
- 3) Unit Secretary, Security Guard/Driver Section of DDK, Dibrugarh for information and necessary action.
- 4) Unit Secretary, Gr-C Association, DDK, Dibrugarh for information and necessary action.
- 5) Office file.

RECORDED

attested

Station Engineer  
Dibrugarh Maintenance Centre  
GUWAHATI.

31/11/95

26

GOVERNMENT OF INDIA  
COORDARSHAN KENDRA : DIBRUGARH

MOHRISC/DIB/95-S/ 1160

32  
Dater, Dibrugarh  
the 5th June 1985.

I. C. H.

All the staff members including members of the Staff Associations are informed that, they should contact only Director for their purpose of grievances if any, on basis of any office communication etc. avoiding contacting subordinate officers like S.G.A.O/A.O. etc. so that harmonious and healthy working atmosphere may be ensured in the office.

( M.C. K. J. KHOJA )  
DIRECTOR

Copy for circulation to:-

1. Drivers section including Security Guards.
2. Engineering Section.
3. Programme Section.
4. Programme Administrative & Administrative Accounts Section.
5. Sr.A.O./A.O.
6. Head Clerk/Accountant.
7. Group "D" Staff.

*M.C. K. J. KHOJA*  
6-1-95

*attested*

*B. H. R.*  
Dibadarshana Maintenance Centre  
DIBRUGARH 785001  
6-1-95

*S. K. J. K. H. O. J. A.*  
Medical & Health Officer  
Govt. of Assam, D.M.C.

Dated, Dibrugarh  
the 13th June '95.

2011

On 12th June '95, in the forenoon S/Shri P.C. Dutta, S.R.E.A. & A.K. Pathak, S.R.H.A. came in the room of S.R.A.O. informing that, they are directed by Shri N.C. Rajkhowa, Director to contact S.R.A.O. for their grievances. The following points were discussed and decision of Shri V.P. Bhalekar, S.R. A.O. was informed them in the discussion.

The work of pay fixation consequent on revision of the E.A. scales Rs.550/- 900/- and 2000/- 3200/- from 1-1-78 and from 1-1-1986 respectively will be started soon from 13-06-95.

They told that OIA payments from September, 1994 is pending. Sr.A.O. called Shri P.N. Saikia, UDC, who informed that OIA bills are pending with the P.A.O. and not in this office. Shri M. Konwar, UDC was also called with the expenditure statement for March' 1995, from which it is observed that during 1994-95, OIA payment of Rs.3,28,700/- was made. The new A.O. Shri Meemon is competent Officer to look into this matter henceforth.

Shri Dutta told how the Drivers are paid O.T.A. upto ~~but~~ February'95 and perhaps upto March'95, and ~~other cases~~ are pending from August'94 or September'94. Drivers are paid other claims immediately such as T.A., Medical etc., Sr.A.O. told them, now this is the part folio of A.O. Shri Mission. He pointed out that it may be like that but Sr.A.O. is overall incharge of Admin. & Finance also as per Manual. Hence you should give us details. Sr. A.O. said nothing but 'all right, let me go into the details'.

Shri Dutta expressed very sorry state of affair for the laps that credit of E.L. and H.P.L. is not indicated while issuing leave memo despite his suggestion a month ago. Sr.A.O. called Shri Maheswar Bora, LDC who showed one of the examples that such E.L. & H.P.L. credit is mentioned in the leave memo. Km. Sultana, UDC is also called who showed two examples of such nature in respect of Engg/Technical staff.

They expressed grievances for the quality of towels issued to all the Group-C staff. Shri A.O. told that M.T.C. is the government approved organization from whom purchase is made without obtaining quotations. In future they may select sample for this purpose, so that, formality of inviting quotations may be followed. Shri Dutta expressed doubt about purchase of towels from NIC shop. Shri A.O. said the call bell for a peon to call the stationery cl. Shri S.J. Dube to prove the fact but, he told Shri A.O. not to call Shri Dube as it might be the fact that the purchase was made from NIC shop.

Shahrukh Khan  
6-11-95  
Health Officer  
Central Health Officer  
attested ( Contd. to Page 2...)   
Shahrukh Khan  
District Engineer  
Rasheed Khan, Mianwali

6 ~~Exhibit 112 with O'Brien~~

Station Engineers  
Basseterre, Malabar

When Mr. Dutta cited an example of Dibrugarh Radio Station, and little angrily started saying that Office should have sense of justice to purchase towels suitable to our prestige. As this was disputing insulting and quarrelling point, Sr.A.O. stopped discussion asking them to please forget the past and let us think about the future, as already discussed. Then both of them went happily saying Sr.A.O. 'THANK YOU'.

S.C.

( V.P. BHALERAO )  
SENIOR ADMINISTRATIVE OFFICER

Copy To :-

1. The Station Director, with a request not to direct any office staff/Associations designatory to Sr.A.O. in terms of I.C.M. No.MISC/018/95-S/1160 dt.5th June'95. They should see the officially declared 'Grievance Officer' by D.G. I.O., the Head of Office, procedurally. They should give points in writing only in terms of C.C.S. conduct Rule 3 sub para(21) and para No.28 of Manual of Office Procedure, failing which the undersigned requests the S.D. to provide police protection based on previous unhealthy, threatening cases by Staff members to Sr.A.O.
2. ✓ Shri M.S. Memon, Administrative Officer, DDK, Dibrugarh.
3. Shri P.N. Seikia, UDC, Smt Nibedita Mishra Chakraborty, UDC and Shri Gautam Baru, LDC may please submit the month wise details of OIA, TA and Medical claims respectively during the year 1994-95 within 3 days to Sr.A.O. Positively, in respect of Drivers only.
4. Shri P.C. Dutta, Sr.E.A. & Secretary ARTEC unit DDK, Dibrugarh with a request to avoid visiting Sr.A.O. on per I.C.M. No.MISC/018/95-S/1160 dt.5-6-95 and extend cooperation by giving the points of grievances in writing to S.O. who will send it to Sr.A.O/A.O. for necessary action and you will be informed about the action taken, facts etc, in writing within a short period. You may kindly bring this to the notice of Shri A.K. Pathak, Sr.E.A. also.
5. Smt. T.S. Buragohain, UDC, Shri Maheswar Bora, LDC with instructions to start Pay fixation work in respect of E.R. from 13-6-95.

*Bhalerao*  
16-11-95

*17-11-95*  
13-6-95  
SENIOR ADMINISTRATIVE OFFICER

*attested*

*Orage*  
Station Engineer  
Dibrugarh Maintenance Centre  
GUWAHATI.

*attested*  
20/11/95  
Ex-Health Officer  
V.A. Agorani P.H.C.

## Association of Radio &amp; Television Engineering Employees

Dibrugarh Kendra, Dibrugarh Unit.

P. O. C. R. Building, Milan Nagar

Dibrugarh

Ref. No. DDK/DIS/MISC/95-S/1243 dt. 13th June, 1995

Date 15.6.95

To,  
 The Director,  
 Dibrugarh Kendra,  
 Dibrugarh.

## Sub :- Protest against defamatory Note by Sr. A.O.

sir,

The under signed has received a Note from Sr. A.O. vide letter No. DDK/DIS/MISC/95-S/1243 dt. 13th June, 1995. The contents of the Note are humiliatory fictions and aimed at creating chaotic situation at the station. We strongly protest against the contents and the way it was circulated we put forward the following points in this regard :-

1. Notes are not circulated like this. As an administrative officer he should have understood such trifles. Notes are moved in file or sent to the higher authority. Copies of Notes are not circulated like this.
2. As per his quotation Mr. P.C. Dutta and Mr. A.K. Pathak's visit to him through the direction from Mr. M.C. Rajkhowa, Director is a white lie and baseless. Does the Sr. A.O. possess evidence of this comment. Actually we visited Mr. Bhale Rao's room cordially and non formally to discuss about the implementation of Pay revision verdict. He being our Administrative Officer, we think, we have every right to express our appeals before him. It was his strategy to summon the subordinate clerks to get rid of the queries and to cover up his ignorance.
3. He circulated minutes of the discussion but concealed his own comments. He made venomous and provocative comments against the Director, the Head Clerk and other Clerks. His motivation was to defame the Engineering Staffs. He mentioned the Director as inefficient, he threatens the Head Clerk Mr. Chetia of transfer in the line of Mr. Hague. All these comments are omitted from the minutes. He expressed his readiness to entertain written complaints but feared face to face discussion due to weakness and loopholes in the administration. On the contrary he asked for police protection while facing his colleagues and staffs in a cordial atmosphere. Henceforth none is allowed to ask him anything physically. Does a good officer needs police security while dealing with his staffs in maximum cordiality. He mentioned previous instances of threatening. Does he possess such evidence in black and white ? His intention through citation of such unhealthy chaotic fiction is vehemently denounced.

*Attaul Haq*  
6/11/95

*attested*

*03/08/1995*  
Station Engineer  
Boarderhun Maintenance Centre  
GUWAHATI.

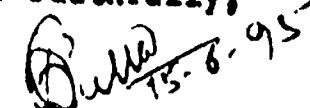
Contd...2.

That sir, we demand such imaginative and fictitious note defaming and humiliating the Engineering Staffs must be immediate withdrawn. The officer concerned should be reprimanded and punished through degradation for polluting the official atmosphere and creating chaos at the office.

We shall adopt agitational path from 19/6/95 monday's if this monstrous note is not withdrawn.

Thanking you

Yours faithfully,

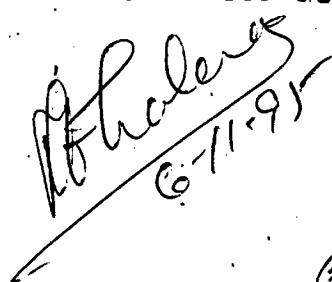
  
6/6/95

( P.C.DUTTA )

Unit Secretary,  
Association of Radio & television  
Engineering Employees  
Doordarshan Kendra, Dibrugarh  
Pin - 786003

Copy to :

1. Secretary, Ministry of I & B, New Delhi for information and necessary action.
2. Director General, Doordarshan, New Delhi for information and necessary action.
3. Chief Engineer(E/Z), Doordarshan, Calcutta for information and necessary action.
4. Deputy Director of Administrative, New Delhi for information and necessary action.
5. General Secretary, ARTEC, New Delhi, for information and necessary action.
6. Vice President(E/Z) ARTEC, Calcutta, for information and necessary action.
7. Unit Secretary of ADAS/ESA/DDK, Dibrugarh for information and necessary action.
8. Sr. Administrative Officer, DDK, Dib for information.
9. Account A.O., DDK, Dibrugarh for information.
10. Station Engineer, DDK, Dibrugarh for information.
11. Office file.

  
6/11/95

Attested

  
Station Engineer  
Doordarshan Maintenance Centre  
GUWAHATI

The District  
Doodoraham Kendra,  
DISRUGARH

Annexure - A - 09

Subject: - Filing an application in the Hon'ble  
C.A.T. Guwahati against the  
letter no. DDK/DIB/ARTEE/95-21 dt. 15.6.95

Sir,  
I am going to seek redressal in the Hon'ble  
Central Central Administrative Tribunal Guwahati  
as the ARTEE members Association is protesting  
against me for no fault of mine. They have mentioned  
false statement regarding comments about Dibrugarh  
and Shri Chetia, by me.

Without investigating the matter you were  
agree with me when I requested for police  
protection. They have given notice of agitation  
from 19.6.95 and you are unwilling to take  
preventive measures of law and order authority  
as required by the Rules. You have gracefully  
asked me to sit in your room and you yourself  
will provide me a protection. Thanks! When few  
months ago or so, ARTEE agitated against Station  
Engineer. You were smilingly enjoying the agitational  
movement of ARTEE against Shri Jain, S.E., which  
last for more than a week or so. This is the sort  
of your protection.

In such cases action as prescribed in CCS  
Conduct Rule 7(3) (11) is required to be taken, but  
your discretion will not allow you to do so. Hence I  
am going in the C.A.T. Guwahati, with a request to you  
to kindly give me permission to leave Dibrugarh Guwahati.

The keys of the Cash Box are handed over  
to the Adm. Officer with a request to do the needful.

Thanking you.

Yours faithfully,

Sd- AD.  
dt. 17.6

TRUE COPY

Phale  
6-7-91

attested

Station Engineer  
Locomotive Maintenance Officer  
Dibrugarh

Sd- 17.6.95  
(V.P. BHILERA)  
Sr. H.O. Doodoraham Kendra

DISRUGARH

GOVERNMENT OF INDIA  
DOORDARSHAN KENDRA:::DIBRUGARH

NO.DIB/DOK/7(1)/95-S/3425

Dated, Dibrugarh  
the 26th Sept'95.O R D E R

Shri V.P. Bhalerao, Senior Administrative Officer at this Kendra has been granted leave on the ground of self purpose as follows :

1. Earned leave for 20 days from 17.6.95 to 6.7.95.
2. HPL for 10 days from 7.7.95 to 16.7.95.
3. E.O.L. for 22 days from 17.7.95 to 7.8.95.

It is certified that after availing the said leave he would continue to hold the same post of Senior Administrative Officer at this Kendra and that period of leave would count for increment.

To  
Shri V.P. Bhalerao,  
Sr. Administrative Officer,  
Doordarshan Kendra,  
Dibrugarh.

( M.C. RAJKHOWA )  
DIRECTOR

Bhalerao  
6/11/95

attested

B.K.S.  
Station Engineer,  
Doordarshan Maintenance Centre  
CVR43475

Sri Vasant Bhalerao ... Applicant  
-VS-  
Union of India & Ors. ... Respondents

P R E S E N T

THE HON'BLE JUSTICE SIRI M.G.CHAUDHARI, VICE CHAIRMAN  
THE HON'BLE SHRI G. L. SANGLYINE, MEMBER (ADMN).

For the Applicant ... In person

For the Respondents ... Mr. A.K. Choudhury,  
Addl. C.G.S.C.

28.7.95

Heard the applicant in person.  
Mr A.K.Choudhury,Addl.C.G.S.C for  
respondents 1, 2 and 3 on notice.

The applicants belongs to Maharashtra. He is a member of Scheduled Caste community. He was initially posted at Bombay Television Centre in 1972 and was transferred to Doordarshan Kendra, Dibrugarh on 10.5.1993 as Senior Administrative Officer. According to him his transfer is on tenure basis and at the end of that tenure he will be eligible to be transferred to a place of his choice and Pune and Bombay are places of his choice.

However, The applicant has several grievances against the authorities of Doordarshan Kendra, Dibrugarh. He has sought relief in respect of those grievances. However, we find that strictly speaking these reliefs are not capable of being entertained by this Tribunal. The applicant has to move appropriate authorities for grant of police protection. The request to direct enquiry and disciplinary action against defaulters through C.B.I., the relief to authorise

contd..

Attested

Shantanu Bhattacharya,  
Doordarshan Maintenance Centre  
GUWAHATI.

34

28.7.95 him to exercise administrative and financial powers do not fall within the ambit of jurisdiction of this Tribunal. The applicant cannot seek negative relief not to transfer him and to compel the respondent No.2 to transfer respondent No. A 3 to facilitate investigation to avoid possible tampering of official records. The only relief relating to service matter sought is not to transfer him on the basis of false complaint and to transfer him to Doordarshan Relay Centre, Pune but since that prayer is coupled with the request to transfer the post also that does not fall within the ambit of jurisdiction of this Tribunal. His prayer for direction for his transfer is also coupled with his apprehension that he may be transferred on false complaint. is premature till the tenure is over. We therefore find it difficult to entertain the application as disclosing any grievance at present which can be redressed in exercise of jurisdiction under the provisions of the Administrative Tribunals Act. We have explained the above position to the applicant and he has understood the same. Hence with liberty to the applicant to approach the Tribunal in the matter of his transfer or any other grievance when arises relating to his service condition which is required to be dealt with by this Tribunal, the application is disposed of as not maintainable, at this stage. The applicant will be at liberty to approach the appropriate forums for redressal of his grievances which are outside the purview of this Tribunal, if so advised in accordance with the law. We make it clear that on completion of the tenure/posting of the

contd..

20.7.95 applicant in N.E. Region has been on tenure basis it will be open to the applicant to apply for transfer to a place of his choice which request however will be made to the concerned authorities to consider him in accordance with the rules and the decision will lie with them. This clarification should not be understood as giving any direction to the respondents in any manner in that respect.

Copy of this order may be furnished to the applicant and Mr A.K. Choudhury, Addl.C.G.S.C.

Registered with A/D

Sd/- VICE CHAIRMAN  
Sd/- MEMBER (ADMN)

Mem No. : 3692

Date : 17/8/95

Copy for information & necessary action to :

- (1) Shri Vasant Bhalerao, S/o. Shri Pitamber Bhalerao, resident of Qtr. No.C-18, Doordarshan Staff Qtrs., Dibrugarh.
- (2) The Secretary, Ministry of Information & Broadcasting, New Delhi-110 001.
- (3) The Director General, Doordarshan, Doordarshan Bhawan, Mandi House, Copernicus Marg, New Delhi - 110 001.
- (4) Mr. A.K. Choudhury, Addl.C.G.S.C., C.A.T., Guwahati Branch, Guwahati.

*Bhole*  
Bhole  
11/8/95  
SECTION OFFICER (J)

*attested*

*BMS*  
Station Engineer  
Doordarshan Maintenance Centre  
GUWAHATI

GOVERNMENT OF INDIA  
DOORDARSHAN KENDRA:::DIBRUGARH

NO. DDK/DIO/7(1)/93-S | 24/95.

Dated, Dibrugarh  
the 29th Aug '95.

27/1/95

To  
The Director General,  
( S-II Section),  
Doordarshan,  
Doordarshan Bhawan,  
Mandi House,  
Copernicus Marg,  
New Delhi - 110 001.

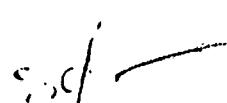
Sub : Representation Submitted by Sri V.P. Bhalerao,  
Sr.A.O., DDK, Dibrugarh for transfer to his  
choice Station.

Sir,

Enclosed please find herewith a representation for transfer from Sri V.P. Bhalerao, Ss. A.O., of this Kendra, Sri Bhalerao has completed 2 years services in this Kendra. He is facing some problems as his family is staying at Pune, Maharashtra. Because of language problem he could not bring his children to this Station. Under the circumstances his prayer may be considered sympathetically.

Thanking you,

Yours faithfully,

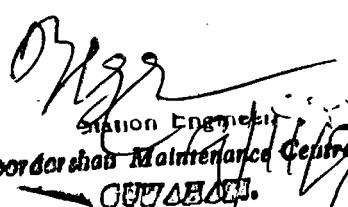
  
( M.C. RAJKHOWA )  
DIRECTOR

Enclo : As above.

Copy to :

  
1. The Director General, All India Radio, Akashvani Bhawan, Parliament Street, New Delhi - 1. A representation submitted by Sri V.P. Bhalerao, Sr. A.O. is enclosed herewith for your kind necessary action.

attested

  
Station Engineer  
Doordarshan Maintenance Centre  
GUWAHATI  
0371/95

  
DIRECTOR

Y5  
The Director General,  
(S-11<sup>Y</sup> Section),  
Doordarshan,  
Doordarshan Bhawan,  
Mandi House,  
Copernicus Marg.  
NEW DELHI-110 001.

37  
Dated, the 8th August '95.

Sub:-Request of Shri V.P. Bhalerao, Sr.A.O., from  
Doordarshan Kendra, Dibrugarh to Panaji (Goa),  
Bombay, TV Relay Centre, Pune, Gulbarga in  
Public interest.

(Through proper channel)

Sir,

I have assumed charge in Doordarshan Kendra, Dibrugarh on 10/5/93. Thus the two year tenure of my posting is completed. As usual, certain time is also required to process the transfer proposals. Hence I request the Directorate kindly to consider the following places of my choice for my transfer in view of my children's education in Pune etc.

1. Panaji (Goa) Doordarshan Kendra.
2. TV Relay Centre, Pune (With transfer of post of Sr.A.O. where House Keeping and Book Keeping Function is managed by ministerial staff under the charge of the Station Engineer)
3. Bombay (Against the post of DDA in CCK or with transfer of post of Sr.A.O.)
4. All India Radio Bombay against the post of Sr.A.O. against which Jr.A.O. is functioning or against the post of DDA in C.S.U. Bombay or in CE(u); office of AIR & DO, Bombay.
5. Doordarshan Kendra, Gulbarga (Karnataka a near place to Pune)

I shall be grateful for your kindness to materialise my request in public interest as early as possible.

Thanking you,

Yours faithfully,

( V.P. BHALERAO )

SENIOR ADMINISTRATIVE OFFICER  
DOORDARSHAN KENDRA  
DIBRUGARH

Copy to :-

1. The Secretary, Ministry of I & B, New Delhi-110001 with a request kindly to consider the above matter sympathetically being proposal of transfer from Doordarshan to All India Radio also.
2. The Director General, All India Radio, Akashvani Bhawan, Sansad Marg, New Delhi-110 001.
3. The Director, Doordarshan Kendra, Dibrugarh in quadruplicate, with a request kindly to forward the application to the aforesaid authorities.

attested

( V.P. BHALERAO )  
SENIOR ADMINISTRATIVE OFFICER

3/88  
Senior Engineer  
Doordarshan Maintenance Centre  
Gulbarga  
1/185

## DEPARTMENT OF TELECOMMUNICATIONS

अन्तर्राजीय तार / Inland Telegram

Annexure

35

सेवा निर्देश (जैसे जवाबी, सरकारी बयां)	प्रा India	५म. नार०-४८ M. R. 48 DEPARTMENT OF TELECOMMUNICATIONS	प्राप्तिकार संग्रहालय Received Receipt Book No. 70 being the cost of Inland Telegram No. 2186 classed..... booked at..... to..... (Office of destination).	Date Stamp
Service Indication e. g. Reply Paid State Greeting	Rs/Rs.	प्राप्ति Charges	of office Date stamp	Signature of Locking Clerk मुख्य काल्पने के प्रत्येकार Signature of Locking Clerk
		मूल तारीख Date of Origin	Date	S. I.
सेवा नं. / T.O.	मूल तारीख Date of Origin	मूल तारीख Date of Origin	Date	शब्द Words

TV GENERAL  
NEW DELHI

REQUEST KINDLY MAINTAIN STATUS QUO  
AVOIDING IMPLEMENTATION OF MY TRANSFER  
ORDER FROM DIRRUGARY TO AGARTALA IN  
VIEW OF MY REPRESENTATION DATED 8TH  
AUGUST 95 FOR TRANSFER TO MY CHOICE PLACES  
GULBARGA PANAJI BOMBAY AND PUNE WITH MY  
POST FOLLOWED BY HONBLE CAT BENCH  
GUWAHATI DISPOSAL ORDER IN OA NUMBER  
139 OF 1995 FILED BY ME HEARD ON 28TH  
JULY 1995 AGAINST UNION OF INDIA OTHERS  
(STOP) BOTH COMMUNICATIONS SINCE REACHED  
IN DIRECTORATE (STOP) CASE BEING FILED  
AGAINST MY TRANSFER ORDER NO 40/S-II/75  
DATED 30TH AUGUST 95 (STOP) REQUEST  
TELEGRAPHIC TRANSFER AGAINST VALANT  
POST OF SR. ADMIN OFFICER AT GULBARGA  
IMMEDIATELY ELSE TRIBUNAL IS  
BEING APPROACHED FOR RELIEF  
OF GRIEVANCE OF UNJUST

EXCERPT FROM PLEA  
VICTIMISATION, ETC. DETAILS FOLLOW

BY SPEED POST

V P B MHERAO

SR ADMIN OFFICER

Senders signature

V/ File No.

attested

Name &amp; Address

16-9-95

Vasant Adambar, Block No. 5, P.O. *Bhagir*  
Dwarakanath State Govt. Av. C- Dwarakanath Malleshwara  
Dwarakanath Govt. Av. C- *GUBHARAY*

Post copy forwarded to: The Director General,  
Dandia, Directorate, Nanda House, C. P. S. Nanda's  
Marg, New Delhi-110001, in continuation of my  
telegrams dt 16.9.95, as on page, along with  
the copy of my representation dt 8.8.95  
and the Hon'ble C.A.T. Bench, Guwahati's order  
dt. in O.A. No. 133/95 filed by me; which was  
disposed of in the hearing on 28.9.95.

In view of <sup>my</sup> representation dt. 8.8.95 and  
the contents of the said O.A. consisting 154  
pages (including 58 pages of Annexures as documentary  
evidences in support of my grievances etc.) It is  
my humble request that I may kindly be  
transferred to ~~one~~ one of the choice places  
of mine telegraphically immediately. As per  
the first paragraph of my transfer order dt.  
30.8.95, there is clear vacancy of S. A.O.  
iii, Dandia, Kendra, Gulbarga, which is one  
of my choice place but the H.Q. of the said  
post is transferred to D.K. Lucknow. Hence I  
strongly request you to implement the said order and  
materialise my transfer to Gulbarga or trans-  
fer me with my post to any one of my choice place  
otherwise I will be forced to file a case  
in C.H.T. I request the Hon'ble kindly to take  
prompt action avoiding my victimisation.

G/11/95

Station Engineer

Dandia Maintenance Centre

G.T.O.A.P.T.

Hon'ble Guwahati

C.A.T. order

D.T. dt. 28.9.95

2) Representation

(V.P. BHATEK)

DANDIA (TENURE) STAFF

To  
The Director,  
Doordarshan Kendra,  
DIBRUGARH.

Sub : Filing of a case in the Hon'ble C.A.T., Guwahati  
against my transfer order No.40/S-II dt.30-8-1995.

Sir,  
I have already informed that the Director General, Doordarshan vide my telegram dt.16-9-95 with a copy thereof by speed post that I am going to file a case against the said transfer order(transferring me from DDK, Dibrugarh to DOK, Agartala) copies enclosed. I have inter alia requested therein kindly to transfer me to DDK, Gulbarga where post of Sr.A.O. exists, by maintaining status quo. i.e. H.Q. of the post of Sr.A.O. of Agartala be continued at DDK, Luknow as at present and H.Q. of Sr.A.O. retained in Gulbarga itself instead of transferring the said post at DDK, Luknow and I may be transferred to DDK, Gulbarga which is one of my choice place.

2. I am 48 (Date of Birth 14-6-47) and in accordance with the O.M.No.2/Estdt(C)79(1) dt.22-6-1979, employers of the age of 45 years and above are not to be transferred to such border are as like Aizawl, Agartala etc. etc. Hence I will not be transferred to Agartala as per this order.

3. I am a chronic patient of hypertension for which I am undergoing the treatment for last more than one year.

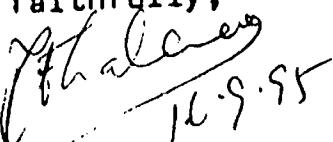
4. From the endorsement of the said transfer order, it is clear that this transfer order is issued based on your letters No.DDK/DIB/97(1)/93-P dt.23-6-95 and 21-7-95. Hence I request kindly to give me copies of these letters for sending full fledged representation to the Directorate and file a case in the C.A.T. You are required to give me these copies as per instructions in the G.I.MHA.O.M.No.F 30/5/61-AVD dt.25-8-1961 reproduced as G.I.I.22 under Rule 14 of CCS,CCA Rules 1965.

5. I therefore request you kindly not to relieve me till the finalisation of the C.A.T. Case being filed by me, or till the receipt of revised transfer order transferring me to DDK, Gulbarga or any of the choice places of mine vide my representation dt. 8-8-95 or till the receipt of my promotion order which ever is earlier.

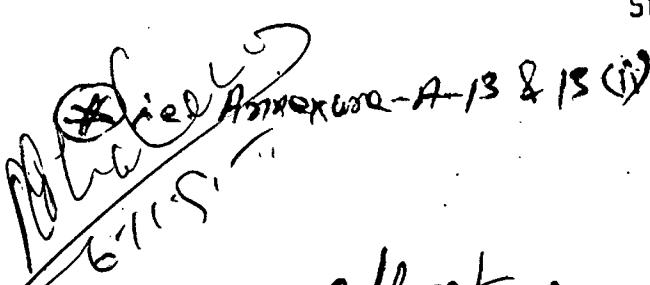
Thanking you,

Enclo : Telegram and ~~copy~~  
Speed post  
copy dt.16-9-95.

Yours faithfully,

  
16.9.95

( V.P. BHALERAO )  
SENIOR ADMINISTRATIVE OFFICER  
DDK, DIBRUGARH.

  
Recd Annexure-A-13 & 15 (j)  
6/11/95

attested

  
Division Engineer  
Doordarshan Maintenance Centre  
GUWAHATI  
9/11/95

Dated - 29/09/1995.  
30/

41

To

The Director General,  
DOORDARSHAN, S-II Section,  
Doordarshan Bhawan,  
Mandi House,  
Capericus Marg,  
NEW DELHI - 110 001.

(Through Proper Channel)

Sub : REPRESENTATION regarding transfer to choice place  
instead of Agartala.

Ref : Office Order No.40/S-II/95 dtd - 30.08.1995.

Sir,

With due respect and humble submision I beg to state the following few lines for considering my transfer order once again on the following points -

1) MEDICAL GROUND

I am suffering from Hypertension with kidney stone ailment since last year and I am now under treatment of Dr. B.C. Meshi Associate Professor of Assam Medical College & Hospital, Dibrugarh who has advised me to continue my treatment for further period of 3 (three) months. One Medical Certificate is enclosed for your kind perusal. If during my treatment I am transferred to Agartala it will be inconvenient for my health.

2) PLACE OF CHOICE

I have already disclosed that place of transfer of my choice are PUNE, MOMBAY, PANAJI & GULBARGA. If I am transferred to my place of choice it will be convenient for me to get my proper treatment there with the help of my family members. But at Agartala there is no one to look after me.

3) ALTERNATIVE MEASURE

As there is alternative measure to transfer some one else at Agartala in my place I may be exempted from joining at Agartala.

4) NATURE OF TRANSFER

As my transfer is not a general transfer I strongly presume that I have been transferred at Agartala due to some allegations against me. And if it is so, I may be given reasonable opportunity to explain my point against my allegation, if any. Otherwise, it will be a transfer on the basis of PUNISHMENT without any fault on my part, and it will violate the natural justice in my case. The transfer order is made

*10/11/95* . attested

*3*  
Junior Engineer  
Doordarshan Maintenance Centre,  
GOURAHEM

Contd... Page

*10/11/95*

18

vindictively as I have agitated some of my grievances against the local authority in the Court of Law (C.A.o.T.).

5) IN SUPPORT OF GOVT. CIRCULAR

That I am now almost 48 years of age with ill-health. I have been under medical treatment and in this connection I would like to refer Govt. Circular No.2/Est(C)/79(1) - Intelligence Bureau, (M.H.A.) Govt. of India, Dtd. (Delhi and) 22nd day of June, 1979 in which it is clearly mentioned that officers of the General Cadre who are above 45 years of age will stand exempted from Border posting. Copy enclosed.

6) ON THE BASIS OF GOVT. GUIDELINE

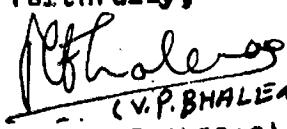
That there is also a Central Govt. Office Memo No.20014/3/83-E-IV dtd, 14.12.1983 relating to the allowance and facilities for civilian employees of the Central Govt. serving in the states of North Eastern Region and improvements thereon. According to the said Memo, as I have completed 2 (two) years service at Dibrugarh Doordarshan Kendra on 10.05.1995, my transfer may be considered for posting to a Station of my choice as far as possible. As such I may be transferred to my place of choice i.e. PUNE, BOMBAY, PANAJI AND GULBARGA.

Under the circumstances and the points to be considered, I graciously pray before you to consider my transfer case once again and be pleased to stay my transfer order dtd. 30.08.1995 and be pleased to altercate the said transfer order to my place of choice as prayed for.

Thanking you,

Encl.: 1) Medical certificates Two No.  
2) O.M. dtd. 22-6-'79.

Yours faithfully,

  
(V.P. BHALERAO)  
(SHRI VASANT BHALERAO)  
SENIOR ADMINISTRATIVE OFFICER  
DOORDARSHAN KENDRA, DIBRUGARH.

Copy to :-

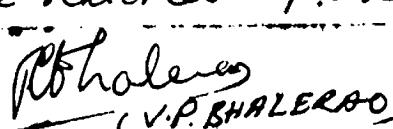
1. The Director, Dibrugarh Doordarshan Kendra, Dibrugarh, ~~fax to~~  
Kindly to forward my representation to the Directorate, Doordarshan, New Delhi

It is stated that a duplicate copy of this representation has been forwarded to the Directorate by speed post on 30.9.95. Hence I may kindly not be relieved at present till the case is finalized, justifiably.

  
Bhalerao  
6/15

  
attested

Station Engineer,  
Doordarshan Maintenance Centre,  
GURGAON.

  
(SHRI VASANT BHALERAO)  
SENIOR ADMINISTRATIVE OFFICER  
DOORDARSHAN KENDRA, DIBRUGARH.

Dr. C. D. Baruah  
 M.B.B.S., A.H.S.  
 Reg. No 4540 AMC  
 S. D. M. & H. O.  
 Dist. Dibrugarh

Date 30. 9. 95

Place Dibrugarh  
 Dist. Dibrugarh

43

(20 wherein it says (Signature))

This is to certify That Shri Vasant P. Bhakat, aged about 47 years H/m of T.V. Centre Dibrugarh is undergoing treatment and periodic checkups since 13.5.94 as he has been suffering from Hypertension with Emphysema. He is advised to avoid any strenuous work which may exacerbate this illness.

Baruah

30/9/95

Dr. C. D. Baruah  
 Sub-Divisional Medical & Health Officer  
 BARBARUAH P.H.C. Dist. Dibrugarh

Baruah  
 6/181

Attested

Station Engineer  
 Dibrugarh Maintenance Centre  
 GOURAHATI

9/10/95

To whom it may concern

44

This is to certify that  
Sri Vasant Bhalerao, aged 48 yrs H/H of  
T. V. Centre, Dibrugarh, in the district of  
Dibrugarh, Assam was under my treatment  
for Renal Calculus (R) with hypertension  
for a period from 29.7.95 to 29/9/95.

He is advised to take rest for  
a period of (1) one month with continuation  
of medication and check-up after the month.

During this period he is advised  
to take adequate rest and engage himself  
only in light duty. He is further advised  
to avoid tension.

R.S.D.  
29/9/95

M. P. M. M. M. S. M. S.  
Dibrugarh Hospital  
Assam State Council  
of Education  
Dibrugarh

Bhalerao  
8/11/95

Attested

Station Engineer  
Dibrugarh Maintenance Centre  
GUYA  
9/11/95

No. 2/EST(C)/79(1)-  
Intelligence Bureau,  
(MHA), Govt. of India,

Delhi, the 22nd June/79.

51

(45)

OFFICE MEMORANDUM

Reference this Bureau's O.M. No. 2/EST(C)/77(7),  
dated 2.1.1978 forearding a list of difficult border posts  
and conditions for confirmation in the ranks of ACIO-II and  
JIO-I(General & W/T).

2. It has been further decided that the instructions  
contained in the aforesaid O.M. are applicable to the ~~deputationists~~  
deputaitonists permanently position shall be as unders.

- I) A deputationist permanently absorbed in the rank of Security Assistant and JIO-II will not be confirmed in the rank of JIO-I unless he has completed the specified border posting.
- II) A deputationist permanently absorbed in the rank of JIO-I will not be confirmed in the rank of ACIO-II unless he has completed the specified border posting.
- III) Officers of the general cadre who are above 45 years of age will, however, stand exempted from border posting for the purpose of confirmation.

Sd/-

( M.C. MOTWANI )  
ASSISTANT DIRECTOR.

To

1. JD Calcutta.
2. DD, SIRx : Bombay, Shillong, Tezpur, Madras, Chandigarh, IIBF Chandigarh, J & K, Lucknow, Kohima, Patna.
3. AD/JADs : Jamshedpur, Kalimpong, Simla, Leh, Amritsar, Jammu, Dibrugarh, Siliguri, Srinagar, Varanasi, Shivpuri, Gangtok, & Pune.
4. CIOs : Bangalore, Vijayawada, Allahabad, Travandrum, Nagpur, Bhopal, Cuttack, Jaipur, Hyderabad, Delhi, Meerut, Ahmedabad.
5. Chief Immigration Officer : Madras.
6. All brs/SES Unit at LB Hqrs.

Attested  
Executive Magistrate  
6/1/81

Attested

Sub Engineer  
Door to door Maintenance Centre  
GUAHATI  
9/1/81

Dt. 6-10-95

ASSAM MEDICAL COLLEGE HOSPITAL  
DIBRUGARH  
REGISTRATION-CARD

52  
46

Book No. 137

Serial No.

113675  
898713

MRD-OPD-CARD NO.

Name of the patient..... V. P. Bhakta <sup>rao</sup>.....  
Date of Issue..... 6/10/95 (valid for 3 months only)  
Service..... D.V.....  
Paid Rs. 2/- (Two) only being quarterly Registration fee.

Signature-MRD-OPD Counter

Assam Medical College & Hospital  
DIBRUGARH

OUT PATIENT DEPARTMENT

Hospital No. 236058 Date \_\_\_\_\_

Name V.P. Bhakta <sup>rao</sup> 48 M

Service: OPD

This is to certify that Shri  
V.P. Bhakta <sup>rao</sup> 48 M has  
been suffering from suspected  
food poisoning and was under  
our treatment as an OPD  
patient since 6.10.95. He  
was advised rest for 15 days  
from 6.10.95 to 20.10.95.

Now he has recovered  
& fit for duty w.e.f 21.10.95

Attested

Mr. J. C. Deka  
Medical Officer  
Assam Medical College & Hospital  
Dibrugarh

Station Engineer  
Engineering Maintenance Centre  
GUWAHATI  
9/11/95

16.10.95

The Superintendent of Police,  
MURGARH

DOORDARSHAN QTS. NO C-18  
MURGARH DT. 6.10.95

Subject: - Request for providing police  
protection for my life. (4)

Sir, With due respect and humble submission  
I beg to state the following few lines for your  
kind consideration the matter of my  
prayer for providing police protection to me.

That Sir, I belong to Pune (Maharashtra)  
where my wife and one son and one daughter are  
staying. I was working as Sr. Administrative Officer  
in Doordarshan Kendra, Dibrugarh from 10.5.93.  
1. Enquiry. Due to fear etc. I had been on long leave since  
10.10.93. Due to fear etc. I had been on long leave since  
amounting to total absence as about 10 months.

2. Due to torture and trouble from the Authority  
in connection with my staff members, including  
telephonic threatening and verbal face-to-face  
threatening of life etc. I had to file the  
court case in the Honorable Administrative Tribunal  
Gauhati; under O.A. No. 139 of 1995, the disposal  
order dt. 17.8.95, about the hearing on 28.7.95,  
is enclosed for ready reference; from which  
it will be seen, inter-alia that I had raised the  
issue of police protection for my life.

3. When I was in Gauhati for the purpose  
of filing and hearing the above case from 14.6  
to 7.8.95, the Doordarshan authority addressed  
some letters dt. 23.6.95 and 21.7.95 which has  
resulted to my transfer order from Dibrugarh to  
Agartala vide Director General Order No. 401/S/II  
dt. 30.8.95 which was received here on 15.9.95.  
I had sent telegram and copy by speed post  
to D.G. Doordarshan on 16.9.95, requesting to  
change the place of my transfer to Gauhati or  
near place to Pune where vacancy is available.

4. That Sir, I submitted application for my transfer  
to other like Pune, Bombay, Panaji and Gauhati on 8.8.95  
which was sent to D.G., Doordarshan New Delhi.

By S. on 9.8.95

6. That Sir, Due to the cating from the one 'Association of Radio and Television Engineering Employee' I had to rush to the Court (T.R.T) Gurahat, with other problems.

7. The Doordarshan Dibrugarh authority relieved me suddenly on 30.9.95 which gives doubt that it might be based on the Association's proposal. Hence the Associations are strengthen with courage to harass me, as I have not yet left the staff quarter Rd. C-18 and Dibrugarh, though I am relieved.

8. To make me run away some staff members have tried to poison my food etc. such attempts are made for five times. With fear I did not approach the police. Today also my drinking steel glass water are found to have been contain with poisonous powder for which I had gone for treatment in the A.M.C. Hospital, Dibrugarh, after doing vomiting after taking water from another tap and mixing salt therein. The A.M.C.H. Registration Card bears Book No. 1137, Sr. No. 113675 and O.P.D. prescription No. 898713 dt. 6.10.95. Today morning I had drunk the water from steel glass, also smell different smell from my bed sheet which also suffocates my smell. I am afraid of filling. Hence I did not lodge complaint with police. But I am afraid of endangering my life with weapons also.

9. Hence Sir, I request you humbly to kindly provide me police protection till I leave Dibrugh after receiving Money orders sent by my wife from Puri. These above facts I have discussed from time to time with my friends who are also afraid to speak openly. I doubt that someone might have put poisonous powder in the ~~water~~ mutter seeds and rice (dry) also - I am under fear and tension. I pray your goodness to kindly provide me police protection immediately for which I shall remain ever grateful to you.

Exdi. - 2. Thank you. Attd. M. Chakraborty

The Director,  
Doordarshan Kendra.

DIBRUGARH.

Sub:- Request for transfer T.A.  
Advance of Rs.10,000/- approx.

Sir,

Though I am relieved on 30/9/95,  
I cannot move from Dibrugrah without money  
as you know that my salary is paid by  
the IRDA P.D.O to our Bankers in Pune  
in our joint account, and my wife sends  
me money order. Though I have requested

~~SD~~ ~~for~~ for change in the place of transfer from

~~AO~~ ~~SD~~ Agartala to Gobhaiga, pending decision by  
the D.G. Doordarshan etc., I shall be

grateful for your kindness to grant me

~~SD~~ ~~6/11/95~~ transfer T.A. Advance, which can be used

for the changed place of transfer also

Thanking you.  
Attested

*B. Ghosh*  
Station Engineer  
Doordarshan Maintenance Depot  
GOURADEVI 31/1/95

Yours faithfully  
*B. Ghosh*  
(R. Ghoshalrao)  
& A.O.  
8-10-95

GOVT OF INDIA  
LAW & ORDER DEPARTMENT  
DIBRUGARH

NO. EOK/DIB/68(22)/L.B.-961 3595

Dated : Dibrugarh, the  
5th Oct 1995

C R O E R

Sanction is hereby accorded under Rule 222/231 of General Financial Rules, 1963, for Tour TA/Transfer TA Advance of Rs. 320/- (Rupees Three hundred & Two Thousand/-) only to Shri V.P. Bhaliani, Sr.A.O. in connection with his tour/transfer to Dibrugarh, Assam vide DG/DDG/CE order No. 10/5-11/95 dated 30-8-95. No similar advance is outstanding against him and the amount of advance will be adjusted in his final Tour/Transfer TA Bill.

The expenditure is debitable under the Head '2221'-A-Broadcasting, A-2-Television A-2(4) Programme Services 0000.11-A-2(4)/(3) Domestic Travelling Allowance Plan.

  
( M.S. MEMON )  
ADMINISTRATIVE OFFICER  
FJR DIRECTOR

To,  
Shri V.P. Bhaliani, Sr.A.O.  
DOK, Dibrugarh.

Copy to :-

1. The Pay & Accounts Officer, Pay & Accounts Office, Doordarshan, Hazarika Bhavan, Hriday Ranjan Path, Guwahati - 3.
2. Bill Clerk (2 copies).

  
Attested  
B. EY  
FJR DIRECTOR

Station Engineer  
Doordarshan Maintenance Centre  
GUWAHATI

11/11/95



Dooradarshan Staff Qtr. No. C-18  
Dooradarshan Kendra, DISRUGHARH.  
Dt. 14th October, 1995.

To

The Director General,  
Vigilance Section,  
Amarsham Bhawan,  
Mandi House,  
Cpernicus Marg,  
NEW DELHI-110001.

First Sub:- My transfer order no. 40/S/II/95  
dt. 30.8.95 as a result of DDA  
(vigilance) Note No. 802/95-VG  
dt. 4.8.95.

Second Sub:- Corruption charges raised by me against Shri M.C. Rajkhowa, Director, DDK, Dibrugarh and others in O.A. No. 139/95 filed by me in the Hon'ble CAT, Guwahati, disposed of on 28.7.95 endorsed to the Dte. by the said Tribunal vide Memo No. 3692 dt: 17.8.95, copy enclosed, proposing inter alia therein - 'CBI enquiry.'

Third Sub:- Reluctance on the part of  
Shri M.C. Rajkhowa, Director to take  
disciplinary action against Shri  
G. R. Deka, Most Technician  
who found claiming false first  
class result, the relevant  
file in original i.e. No. DDK/DTB/  
I (II)/95-96, is enclosed.

~~Fourth Sub:- Food poisoning to me by employees  
in the Staff Quarters and collection  
of false complaints against me~~

B. S. Gajjar, Engineer,  
Door Darshan Maintenance Centre.

by the majority of staff members as per instruction - cooperation etc. of the Director Shri Raykhona, for which I am undergoing medical treatment in the Assam Medical College Hospital, Dibrugarh, the check up report's photo copy dt. 6/10/95 (& 10/10/95 being second visit) is enclosed along with my letter dt. 6.10.95 addressed to the Superintendent of Police, Dibrugarh.

Respected Sir,

With due respect, I would like to pray to you Sir for your kindness to send me the said vigilance note dt. 4.8.95 and the copies of the letters sent by Shri M.C. Raykhona, Director vide his letters dt. 23.6.95 and 21.7.95 referred to in the endorsement of my transfer order dt. 30.8.95, copy enclosed, to enable me to file an application in the Tribunal to challenge it and seek redressal, justice etc. and also indicate my character in the Court of law if it is based on false allegations. I believe and firm that these are false allegations only. The Director and employees in DDK, Dibrugarh went in a transfer of 6.11.87. I have pointed out the corruptions done by them before the Tribunal in the O.A. No. 139/95 which consists 153 pages including 58 pages of the charges raised by me.

Attested

Station Engineer  
Dibrugarh Maintenance Office  
GUWAHATI

Office Contd... 3

2. I am sending herewith the original file No. DDK/DIB/1(1) 95-96 inter alia in which disciplinary action is proposed by me against Shri G.R. Delca, Mast Technician for his fault to claim first class rail fare to & fro between Dibrugarh and Guwahati. The Director wants to destroy the said file, hence I am sending it with this letter. The Director is involved in the cases of ① Encouraging staff to claim false L.T.C. claims on commission basis.

② Encashing some Demand Drafts without maintaining record and showing entries in the Cashbook.

③ Taking away imprest money by showing false statement of such money outstanding against employees. So many recovery cases on pointing out by Sr. A.O./A.S. are made.

④ The staff members threaten me for my correct actions to recover money from defectors.

⑤ The Director has totally bypassed me in many cases of financial matters and

⑥ Also in the Recruitment matters avoiding in some cases recruiting SC/ST candidates for whom these posts were reserved and he has recruited General Category candidates.

Hence I propose enquiry by C.B.I. as so many lakhs of rupees are manipulated.

Attested  
BSS  
Station Engineer,  
Dibrugarh Maintenance Control  
Guwahati

Ph. 61151  
6/1/91

by the Director and concerned Staff every year.

3. The Director has relieved me suddenly on 30.9.95, without giving me an opportunity to seek ~~redress~~ in C.A.T. and without giving opportunity to the Dte. to intimate decisions on my subsequent representations for changing the place of transfer from Agartala to Guwahati.

4. (a) As I see no sign of justice from the higher authorities my prayer is that Sir, let the C.B.I enquiry conducted in my presence.

(b) If I am assassinated in this North East Region, my death body be taken by plane to Pune and committed by my son Vaibhav Bhattacharya.

(c) In that case, without any delay my son be given job of a clerk or of Head Assistant etc. as compensationate appointment and pension gratuity expedited to my wife. I have got no father, no brother to look after my family members.

6/10/95  
Bhattacharya

Witnessed

Yours faithfully,

B. Bhattacharya  
Senior Engineer

B. Bhattacharya

Boorjanan Maintenance Centre  
Copies enclosed: - 6/10/95

14.10.95

- (1) Disposal order dt. 28.7.95 in OA No. 139/95
- (2) My application dt. 6.10.95 to Superintendent of Police, Dibrugarh
- (3) Medical Examination Report dt. 6.10.95
- (4) Details of my employment.
- (5) File no. BDK/DIB/1(1)/95-96. 14.10.95

(By Hand)

(56)

GOVERNMENT OF INDIA  
DOORDARSHAN KENDRA :: DIBRUGARH

NO.DOK/DIB/68(22) 3758

Dated : Dibrugarh, the  
16th Oct '95.

M E M O

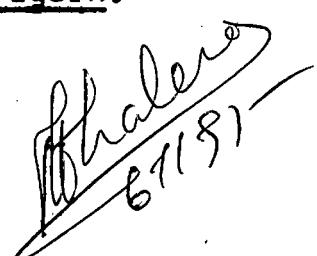
With reference to his application dated 11.10.95 pertaining to advance TA on transfer to DDK, Agartala for family, was considered but it is not possible under rule to pay him any subsequent advance after his relieving from duty on 30.09.95.

He is therefore, advised to submit such claim at DDK, Agartala and make further correspondence with Station Director DDK, Agartala.

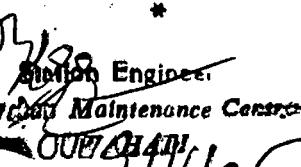
  
( M.S. MEMON )  
ADMINISTRATIVE OFFICER  
FOR DIRECTOR

To,

Shri V.P. Bhalerao, SR. A.O., DDK, Agartala,  
DDK Campus, ~~DDK~~  
Dibrugarh.

  
Bhalerao  
6/1/95

Attested

  
M.S. Memon  
Station Engineer  
Doordarshan Maintenance Centre  
Dibrugarh  
17/10/95

From:- V.P. Bhalerao, Sr. Adm. Officer

Annexure A-23

Doodhshah Qtr. No. C-18,

DISRUGARH-

Date - 17-10-95

63

57

To:-

The Superintendent of Police,  
DISRUGARH.

Subject:- Request for providing police protection for my life as already applied for vide my application dt. 6-10-95.

Respected Sir,

In continuation of my application dt. 6-10-95 on the above subject, I beg to submit the following for your sympathetic consideration to provide me police protection.

2. While expecting my sincere thanks for your actions of giving direction to the Chawaidhinghee police station to enquire the matter, as a result of which the concerned enquiring officer visited on 17-10-95 in the afternoon who was to enquire from the suspected persons, the matter, i.e. Mr. Pitamber Phulkes, Driver residing in my neighbouring quarter, and the one Mr. Senapati, Peon residing in the one of the row houses at the opposite side of the road near TV centre, leading to Mencotta village.

3. The enquiring police officer had a look in my quarter no. C-18 and the water glasses (drinking water pots of steel and one glassware) where poisonous powder was seen to have been thrown. When I requested him to get these and other items (crise of matter) tested in the laboratory, he told that it would be done subsequently, but nothing is heard yet.

4. In the mean time, when I was undergoing the treatment for food poisoning in the JSSCM medical College, Disrugharh Hospital, Dr. M. C. Rajkhowa, Director changed the lock of my office room humiliating me and indicating

DOB/1972 Oct 28/2d

that I should not enter in the premises of the TV Centre Office as he has received me on 30.9.95 a.m. without paying me Transfer T.A. Advance as I intended to approach the Hon'ble Court i.e. Central Administrative Tribunal, Gurukul against my order of transfer to Agartala.

5. This gave an encouragement to the staff and today morning I found that someone has played destructing of my door lock of Quarter No. C-18. As I was feeling unsafe in the staff quarter I had hired a cot in Mysore (opp. State Post-Boxstand) in the House of Mr. Deepak Kumar Das on rent of Rs.100/- per month recently. As I was not available in the night someone played the above thing.

6. Both the events at para 4 above and 6 above give room for doubt that they might have either taken away some items from my office room and residential quarters and/or they might have kept something objectionable items in my both the rooms to put me in trouble with a view to escape from the corruption they have committed, which I have pointed out in my court case No.129/95, which is enclosed upto page No. from 1 to 58 (excluding annexure from page No. 59 to 154 which I will submit after getting the photo stats copied thereof).

7. That sir I had given Rs.300/- to Mr. Phunkas a month ago or so, when the brother of his wife (of Nohar Katia-Balijan) was brutal killed and Mr. Phunkas required money for the sake of that funeral. He has not returned that amount yet. He told that he sold the broken pieces of the body to his brother-in-law, and therefore he has got rented into scrapping attittes of wild beasts. So I too am afraid of him I request you very kindly to ask him to return my money etc.

8: That Sir, shri Pitamber Phulon, Diora has not returned my following items

- i) Nippo - electric rice cooker
- ii) Raybar - black glasses - goggles, with leather quilted glass frame
- iii) Premix camera with Japanese lens (the original piece)
- iv) Light blue coloured air bag
- v) Vallen blanket (Khadi commodity of MDC)
- vi) Two steel plates small
- vii) One big steel plate
- viii) One steel pot round basin shaped.  
(i.e. round hat like shaped)

As it will lead to quarrel and any un-expected eventuality, I request you kindly to advise Shri Pitamber Phulon to give me those articles - Once shri Phulon told me that his (tall thin) brother has taken items at ~~sravas~~ (i), (ii) and (iv) with him to Garahati. I am afraid of him from the day of the enquiry, I used to elaborate further for peaceful atmosphere.

9: Sir, I am an anti-corruption minded a disciple of Dr. Bhimrao Ambedkar devoted for hard sincere, sinless duty with full justice. Therefore I am a bad person in the eyes of bad persons who are involved in corruption activities which I have stated in the court case, <sup>Phulon</sup> <sup>6/19</sup> <sup>indications</sup> i.e. O.A. No. 139/95 filed by me in the Hon'ble Central Administrative Tribunal, supported attested with documentary evidences, inter-alia I have requested <sup>the</sup> <sup>said</sup> <sup>Copy</sup> of the case C.B.I. Authority copy of the case No. 139/95, is enclosed.

60°

10. That Sir, some employees have tried to put me in trouble for claiming false T.A. Bill with first class seat fare, despite the fact that I intended to claim the free bus fare to and fro between Dibrupash and Guwahati. I am enclosing a photo copy of combined such T.A. Bill in respect of me and Shri P.C. Barua [C.95] U.D.C. for journey from 26.3.25. I have cancelled the T.A. Bill portion written for me by Shri P.C. Barua. I have not yet claimed the said bill, but Shri P.C. Barua claimed first class seat fare though he travelled to and fro by bus between Dibrupash and Guwahati. The cancelled copy of T.A. Bill in hand-writing of Shri P.C. Barua, U.D.C. is enclosed as an example. There are other examples of attempts to deceive me which I will bring to the notice of C.B.I.

11. That Sir, it is heard that staff and the authority i.e. Director are planning to desecrate me with the help of local people by defaming me etc. Therefore Sir I request for police protection. The staff may go to extent of harming me as I have raised the issue of claiming L.T.C. to longest distant place to Kanyakumari; etc., without travelling to these places. If C.B.S. probes it the defectors will be punished therefore as a revenge they can finish me. The Director is the major involving person, hence he will do so with the help of employees, with whose help, he collected false complaints against me and misguiding the Director General, after B. D. Darshan, New Delhi he has materialised my transfer and relieved me suddenly on 30-9-95 without awaiting decisions of station engineer, station maintenance engineer, my representations and without paying me T.A. Advance.

12. Sir, due to medical treatment etc. there was little delay in handing over office items like books in Hindi, Rules Books in English etc. the lists of books were prepared by the U.D.C. Mrs. Nivedita Chatterjee and the lists of books in Hindi were re-written by Mr. Teju - Group 'D' employee attached to Cather and the list of English books were typed and used to go to office at 4 P.M. for this sake after undergoing medical check up etc. in A. Medical College Hospital, Dibrugarh. Suddenly Mr. Rajkumar, Director changed the lock of my Room in office. I asked Shri Monon A.S. about it, who told me that it was Director who did so. I went to Director asking about it, who openly expressed disappointment for delay in handing over in insulting manner. Hence I left his room helplessly. As the Director humiliated me by relieving me suddenly on 30/3/25 without T.O. Advance he further humiliated me by changing the lock of my office room. This gave suspect to me that either he might have arranged to take away some items of my room or he might have added something objectionable things in my room to put me in trouble as a revenge. I therefore request you kindly to advise the Director to allow me to hand over the office items in peaceful manners.

~~6/1/57~~  
Attested and after finalisation of this procedure he can ask me about the losses, shortage etc. His action like this is unlawful, with intention to deceive me.

13. That Sir, there is a possibility on the part of employees and Director to plan false plans of my involvement in wrongful activities through local persons and employees, to defame me, harass me and take revenge. Therefore I request your good self to be very just and fair with the false complaints against me, if any.

14. That Sir, I am enclosing a copy of my letter dt. 14.10.95, addressed to the vigilance section of the Director General, Doordarshan, New Delhi, which is self explanatory, bring few points of corruption to their notice and inter-alia, helplessly requesting them in para 4, to conduct enquiry by CBI in my presence (so that I can assist them to probe) and fearing and foreseeing the occurrence of the event of my assassination.

I have requested that, in such situations if it really take place, 'my death body be carried to Pune by plane for cremation by Son Yaibar Bhaterao' etc. I request you Sir, kindly to see this for mercy of yours in that event our family will remain ever grateful to you. When slow poisoning attempts are made by the staff the tactful attempt to finish me by them can not be denied as their secret association with anti-social elements due to relationship or friendship can not be denied. Hence I pray for police protection.

Attended Sir, now I have firmly decided to fight for these corruption activities.

9/10/95

Contd - 7

be probed through your office or through the C.B.I. against these anti-national elements which will be possible only when I am given police protection. Your office appear to be under the impression that if there are complaints due to staff, there is no necessity to provide protection. But it is not so, Sir. Now a days there is growing criminalisation of employees in Government offices. The news papers etc. are evidences for that corruption activities. Under these circumstances the "Anti-corruption" officer becomes enemy of majority of the corrupted employees who harass such anti-corrupted officer individually and collectively and also with the help of unlawful money they have gained by indulging in corruption acts in huge quantity. So I am the victim. They may create troubles for me fabricating false grounds. Hence I once again request for providing the police protection. I am under fangs mentally. I shall be grateful for doing so immediately.

16. I am enclosing: ENCLOSURES

(a) Case C.A.O. No. 139/95 (58 pages)

(b) My letter dt. 14-10-95 addressed to the

*(phaler)* Vigilance Sector of D.S., Doordarshan New Delhi

(c) Medical Certificate of food poisoning case

*(b) 6/11/95* (d) My details of Employment during 21/3 years

(e) Certified copy of judgement in case No. 139/95

(f) false T.A. Bills photo copy to decease me.

Thanking you.

Yours faithfully,

Attested

*B.P.B.*

Station Engineer  
Doordarshan Maintenance Centre  
Ghaziabad

*Phaler* 17/10/95  
(V.P. BHALLA (S)

NOTE

No. DD/2/PI/8/AD/2/

(65)

16.6.1995

The Cashier Mrs. Shafana Chelubabbi, A.D.C. has brought Two Demand Drafts for encashment which were received from P.R.C. Gurukul etc. as the D.D. were not drawn in the name of D.P.O. concerned which were to encash and get D.D. again in the name of D.P.O concerned. Cashier affixed revenue stamps on the order of all these D.D.s and asked Sr. A.O. to sign, saying that the Bank Cashier has asked to do so. I don't think it should be so, as the Post offices are exempted from such affixing of revenue stamps. So, write a letter to Bank for clarification.

AB/Chelus  
16/6/95

R.P.G/SR attested

R.P.G/SR

Station Engineer,  
Amravati Maintenance Centre

SH. ADMINISTRATIVE OFFICE  
CUMTAI

The Director  
Doordarshan Kendra.

DIBRUGARH

83

Sub- Return of Identity Card.

Sir, I am handing over the Identity  
Card issued to me & was handed over  
to stationery clerk ~~as~~ per instruction  
in your transfer ~~order~~ ~~order~~ relining order.

The rest of the item of English  
Rules Books could not be handed  
over due to replacing the book by  
Director on the door of my office room  
on 11.10.95, though I handed over  
the Hindi Books on 10.10.95.

*Phale*  
6/11/95

Thanks. Yours faithfully,

*Abdul*  
(V.P. PHALE)

Enc- I card.

Attested 82-A-

*Rej. 10/10/95*

*BB*  
Station Engineer  
Doordarshan Maintenance Centre,  
GURGAON

Deorajahan Staff Qtr. No. C-18. Date: 21st Oct. '95  
DISLIGHA - 706003

Present Temporary address: - c/o Sh. Deepak Kumar Das  
Champalalpur - 110019, P.O. C.R. Building, M.  
DISLIGHA - 706003. Date: - 21st, Oct., '95

" To

The Superintendent of Police,

DISLIGHA.

Sub:- Request for providing police protection  
for life as already applied for vide  
my application dt. 6-10-95 and 17-10-95.

Sir,

With due respect I submit the following  
for your sympathetic consideration and necessary action.

I) I suspect the hammering on my door lock  
of Quarter No. C-18, by the following persons:

I) Sh. Ptambor Phakor, Driver residing in  
quarter no. C-17, who is suspected to do the  
food poisoning to me in continuation of my  
application dt. 6-10-95.

II) Sh. Ganguli, ~~Reo~~ who is also suspected  
to do food poisoning to me in continuation of  
my application dt. 6-10-95.

III) Sh. S. G. Gurahani a friend of Kamini  
Indira Asra - residing in quarter No. C-16  
in front of my quarter No. C-18.

IV) Sh. G. R. Deekha, Milk Technician residing in  
quarter No. C-13 on the first floor of the same  
building. They are behaving like enemy of  
mine because of some reasons. Hence I suspect

Sir, as my door-lock is hammered  
I cannot open it and I am facing problems as I  
have explained the position in my application dt. 17/10/95.  
Sir, the adulterated food grains, beans etc. not yet  
examined in the laboratory. Hence, I request you  
humbly to kindly get these examined and break  
open the lock with procedural 'panchayam' and also  
and provide me police protection till the court case  
in Disrict and Gurahani being filed by me, are finalized.

Thanking you. C. Lettered Yours faithfully,

S. S. Engineer.

Deorajahan Maintenance Centre.

21-10-95.

Annexure - A-2b

From:- V. P. Bhalerao, Sr. Admn. Offr.  
Doordarshan Staff Offr. No. C-18,  
DIBRUGARH-786003.

Present temporary  
address:- 4/0/1b, Deepak Kumar Das,  
Chowkidarplice - Udaipur.  
DIBRUGARH.

Dated:- 24th October, 1995.

To

The Superintendent of Police,  
DIBRUGARH-786003.

Sub:- Telephonic threatening by Sri Pitambar Phukar, Driver (Off. No. C-17) to my son Shri Vaibhav Bhalerao at Pune by getting the telephone number from Kunarsi Indira Amra (Off. No. C-16) -- Request for providing police protection.

Respected Sir,

I pray humbly to draw your kind attention to the following facts for necessary action under your kind control, in continuation of my applications dt. 6-10-95, 17-10-95 and 21-10-95 regarding my complaints of food poisoning to me, however striking on the door lock of my quarters No. C-18, etc. etc. enclosing herewith the copy of my Tribunal case O.A. No. 139/95 containing examples of mal practices and threatening to me by the staff members and agitators etc. by the service Associates in Tr. Centre.

That Sir, on the Diwali festival day on 23-10-95 I telephoned to my son Mr. Vaibhav Bhalerao in Pune, who told me with a fearing tone that Mr. Phukar, Driver had contacted him (Vaibhav Bhalerao) on phone enquiring about the arrival of them (my family members) in Dibrugarh. My son was so afraid that he told me not to lodge complaints with Police and submit cases in Courts, but he requested me to proceed to Agartala on bus for calmly. I had placed my son on 23-10-95 from the Telephone office in the Town near Takk House, where I paid Rs. 5/- as telephone charges vide Receipt No. 223 dated 23-10-95.

No. 223 is pasted here:-

Attested

18 नवंबर 1995

Mr. Coloured Rs. 5/- for a call made from the Public Call Office.

Station Engineer  
Dibrugarh

Placed  
B. S. G.

Sir, it is obvious that said Mr. Phukan might have told my son telephonically something like berifying and berifying which is causing my family members mental tension and torture disturbing concentration of my children from their college studies. Therefore it is an offence on the part of said Mr. Phukan, against whom I pray you, kindly take legal action warning him not to contact any family members either through telephone or letters or in person.

3. . . Sir, I did not give the said telephone number to Mr. Phukan, at Pone on which my family members can be contacted. But, when I was on leave for 7 months, I had given the said telephone number to Kunari Indira Anna, (Qtr-No.C-16), who was working as Stenographer to Director (i.e. P.A. to Director), for contacting me for the urgent official matters, when required by Director, who had talked to me on phone once as he wanted me to resume duty back. Therefore, Miss Anna must have given the said telephone number to said Mr. Phukan with an adverse advice to tell my son adverse atmosphere and to force me to leave Dibrugarh, through my son, so that Mr. Phukan and others may be excepted from CBI etc.

Sir, I feel it necessary to bring to your notice that Mrs Anna is un-married due to close friendship of Mr. S.G. Gourain (M.A, LL.B., Asstt. Secy - (Regn.))

Assam Higher Secondary Education Council, Guwahati - 781001, who often comes to see her. He stays with her even for a week or so some times. Being neighbour my son is also knowing Mr. Gourain. It is not my look out to look into the personal matters of any individual but once I had been very frank with her to tell her that having contacts with married person amounts to violation of Conduct Rules, better you get married which is the most important desire of your old widow mother etc. Sir, Mrs Anna was agree with me at this instance and since then she is playing

11/1/81

Attested by

Station Engineer and  
Maintenance Centr.

3.

as security in the hidden way keeping himself safe. The said Mr. Gowain is heard to be under suspension of I am in Gowain for court cases, and if something happens to my life, Mr. Gowain may also be interrogated.

5. Sir, once again I emphasize the necessity for providing police protection to me on the following grounds, for which I am repeatedly praying for.

(a) I am going to file a case against my transfer order to Agartala in the Central Administration Tribunal

(b) I am processing the matters of corruption done by the Director, TV Centre and various expe

(c) The food poisoning case by neighbours to me is lodged in police leading to Court at Dibrugarh -

(d) The various life threatening case by the employees to me are narrated in the case O.A.-No. 139/95, copy of which already sent to you.

(e) The various corruption cases of which some examples are given in the O.A.-No. 135/95 for which I have proposed C.B.I. enquiry.

(f) The Service Associations like The Association of Radio & Television Employees Unit under leadership of Shri P.C. Datta So-Engineering Assistant and Unit Secretary of the said Associations has agitated against me and the Administrative Staff Association under the leadership of Shri P.C. Chetia, Head Clerk has also made false allegations against me.

All these facts justify providing of my life protection by Police authority and also in view of the hammer stroke on the door lock of my quarter No. C-18; and arbitrarily selecting me by Director without paying me Transfer T.A. Advance etc.

Phale  
G. H. S.

Attestd - Cartal - 4.

6. Sir, the question comes up as to why, Mr. Phakorn tried food poisoning attempts on me. The reason is that Mr. Phakorn is also one of the employee who has availed/claimed Leave Travel Concession to Bombay for himself and family members, without going to Bombay. As others will have to face C.P.I.C. enquiry and consequences, thereof, Mr. Phakorn has dared to do so presuably with the support of high hand, who has materialised my transfer order by hook or crook to get escape of these corruption charges.

7. Hence, once again I request you sir, kindly to get the items adulterated with poison powder and seed, examined in the laboratory and take action against the delinquents.

8. Sir, Similarly question arises, as to why Shri Sonapati, Peon dared to spread poisonous powder in my drinking pots etc. The reason is that Sir, Mr. Sonapati was engaged as casual laborer in violation of rules and procedure and subsequently given regular appointment as Peon violating the rules that necessary sanction from the D.G. Doordarshan, <sup>new Delhi</sup> is required to be obtained before regularising such appointments. When this is the favour given by Director to Mr. Sonapati, it is, but natural on his part, to be loyal to Director, who must have ordered to do food poisoning to me by Shri Sonapati. Capability of Director to defend me and get me killed through un-social elements can not be denied, hence I pray you kindly sir, to provide me police protection and get my lock of quarter No. C-18, break opened and conduct legal actions taking up to the floor of the Hon'ble concerned courts etc, in the interest of justice and service to the nation.

Thanking you.

Att. to Rdg

Station Engineer  
Doordarshan

Yours faithfully,  
R. Phakorn  
24-10-95.

Allowance Bill of the Event of DDK Surveyor for the month of March 1995

1995

Deduct—Undisbursed Travelling Allowance refunded as detailed on the reverse

**Reduct—Advance of Travelling Allowance on tour / transfer adjusted as detailed**

on the reverse

3074

\* Travelling by Sea or River in Steamer Launch or in any steamer and travelling by Canal if the particular kind should be specified. 10 days maximum period on new route to be added to the 10 days

1. Certified that I have satisfied myself that the amounts included in bills drawn 2 months\* previous to this date with the exception of those detailed below (of which the total amount has been refunded by deduction from this bill) have been disbursed to the Govt. servants therein named, that their receipts taken in the office copy of the bill, or in a separate Acquittance Roll.

2. Also that the journey for which mileage has been claimed under Supplementary Rule 77 for non-gazetted ministerial or inferior Govt. servants were made by public or hired conveyance under my order.

3. Also that it was necessary for the Govt. servants for whom halting allowance at the Headquarters is drawn to keep up the whole or part of their camp equipage during such halt, and that the expense incurred on this account was not less than the halting allowance drawn (Supplementary Rule 91)

Station Dak 11 11 Month 3 months

Station 200 Simple

Date 1/4/75

Passed for Rs ..... (Rup)

Head of 054

Date

Controlling Officer

**Received Contd**

**Head of Office**

**Examined and ex-**

### *Accounts*

Date \_\_\_\_\_

*Treasury Officer*

**Details of undisbursed Travelling Allowance refunded**

Det. - advance of Travelling Allow.  
on Tour/Transfer adjusted

~~the time to be used, the other scored out~~  
~~Clauses 2 should be scored out when no mileage is claimed under Supplementary Rule 77 and Clause 3 where there is no claim under Supplementary Rule 91~~

E. P. 18. C. I. T. Road, Howrah Sch. XII (within V.I.M.), Calcutta-54 Ph. 37-9326

~~alterated~~

## Central

Voucher No. : of  
List of Payments  
for 19

## Travelling Allowance Bill (Non-Gazetted Establishment)

## DISTRICT

## Instructions for preparing Travelling Allowance Bill

1. Journeys of different kinds and journeys and halts should not be entered on the same line. Only one kind of allowance should, therefore, be filled in on the same line and its amount carried out separately into the last money column.
2. Permanent travelling conveyance and horse allowance should be drawn along with the pay of the Govt. servant and not in Travelling Allowance Bills.
3. Fractions of kilometer in the total of a bill for any one journey for each person should not be charged for.
4. When the first item of Travelling Allowance Bill is a halt, the date of commencement of that halt should be stated in the "Remarks" column.
5. If daily allowance is claimed in respect of a road journey, the number of kilometers travelled should be entered in column 14 and the daily allowance in columns 24 to 26.
6. Journey performed beyond Indian territory should be indicated separately and the distance travelled should be stated in each case.
7. When Travelling Allowance is claimed in respect of a journey to or from hill station, it should be mentioned in the "Remarks" column whether or not the halt has exceeded ten days.

( Space for pre-audit enforcement in respect of Bills submitted for pre-audit

Ministry of TE&B

or use in Accountant General's Office

Head of Account	Admitted for Rs..... Objected to Rs..... Reason for Objection :
-----------------	---

\* To be entered by Drawing Officer and checked in Accountant General's Office